

Shri Braj Raj Singh: May I know whether it will not be possible to have the joint scheme? Will that not be economical?

Mr. Speaker: I am afraid that hon. Members have not followed the reply. The hon. Minister has tried his best to explain the position. This scheme was urgent, and it was absolutely necessary; it was immediately necessary for the railways to have some more water. They were prepared to have a joint scheme with the local authorities. Even if it were a crore of rupees, they were willing to join, but the local authorities went on delaying. Therefore, this could not be avoided. At a cost of Rs. 6 lakhs, they have made themselves self-sufficient. Now, if it is said that the rest of the country must also be taken charge of by the hon. Railway Minister, it is too much for me to allow.

Dr. Sushila Nayar: May I just explain? It is not a question of not giving relief urgently by spending Rs. 6 lakhs. The railways have a big workshop and a big colony of railwaymen at Jhansi. According to what was proposed last year, the requirement of water for the railways was quite substantial. So, for the rest of the requirements, will the hon. Minister think in terms of joining the Defence Ministry and the civil authorities and thus have a joint scheme?

Mr. Speaker: I am not going to allow that question.

Shri Jagjivan Ram: We have no unsatisfied requirement.

Shri D. C. Sharma: On a point of order. You have always said before that we should cling to our seats. How is it that the hon. lady Member, Dr. Sushila Nayar, has shifted from her seat to a seat on the Treasury Benches?

Mr. Speaker: Further questions shall be asked by her only from her seat hereafter.

Dr. Sushila Nayar: I could not hear the hon. Minister. Therefore, I had to move forward to hear him.

Mr. Speaker: Therefore, I did not say anything about the questions put by her already, I found that the hon. Member was not able to hear, and, therefore, she came to the front seat. Now, the other Ministers will speak a little louder, and, therefore, she may go back to her seat.

Loans for Nagarjunasagar Project

*1872. **Shri Rami Reddy:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether it is a fact that the Government of Andhra Pradesh have requested the Central Government that the terms of payment of interest charges on the loans advanced for Nagarjunasagar Project be modified;

(b) if so, what are the details of their proposals; and

(c) what are the reactions of the Centre and what action is taken in the matter?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) to (c). The terms and conditions of loans being given to the Andhra Pradesh Government for the Nagarjunasagar Project have not yet been settled. They are being finalised in consultation with the Ministry of Finance.

Shri Rami Reddy: In view of the fact that the investments on irrigation projects do not yield immediate benefit, may I know whether the interest charges will be lowered on the loans advanced by the Central to the States?

Shri Hathi: In fact, it has been decided that loans sanctioned up to 31st March, 1958 will carry an interest at the rate of 4½ per cent, and after that, the balance will carry an interest of 3 per cent. So, the loans for irrigation will bear an interest of 3 per cent, in respect of the amounts which are advanced up to 31st March, 1958.

Shri Rami Reddy: May I know when the project is going to be completed? Originally the project was expected to be completed by 1963-64, but now I understand that it may go even to the middle of the Fourth Plan. Is this a fact? May I know also whether the cost of the project is going to be revised upwards by about Rs. 20 crores over the present estimate of Rs. 91 crores?

Shri Hathi: No, I think the revised project estimate which we have received from the Andhra Pradesh Government mentions the figure of Rs. 91 crores.

Mr. Speaker: When will it be completed?

Shri Hathi: About 1965-66. That is my impression.

Shri Rami Reddy: From the note circulated today by the Ministry, I find that the cost is going to be revised and it will go up by another Rs. 20 crores, and that the project may not be completed before the end of the Third Plan but it will be completed only during the middle of the Fourth Plan. That is why I asked the question.

Shri Hathi: I said the revised estimate is Rs. 91.12 crores as sanctioned in September 1960. That is here. As far as I know, the date of completion would be the same as the hon. Member says—at the end of the Third Plan.

Shri Ranga: May I know whether pending the conclusion of these negotiations and discussions between these two Governments, whatever funds are found necessary are being placed at the disposal of the Andhra Pradesh Government by the Union Government?

Shri Hathi: In the Second Plan, about Rs. 32 crores were provided and the expenditure, that is, the loan sanctioned, has been more than that; nearly Rs. 34 crores. The total expenditure has been Rs. 39 crores. Even during the Third Five Plan, we shall

provide the balance for the execution of the Nagarjunasagar Project.

Shri Thirumala Rao: On what basis is the interest computed? The Minister said that before 1958 the loan carried an interest of 4½ per cent. and subsequently it is reduced.

Shri Hathi: This was the recommendation of the Finance Commission. They went into this question. They thought that because power projects yielded income immediately and to a greater extent, it should bear a higher rate of interest. So far as irrigation projects are concerned, the rate of interest charged for loans advanced upto 1958 should be 3 per cent. For the balance remaining to be paid after 1958 that also should bear 3 per cent. interest. For the new loans, the rates might be adjusted subsequently. This was the Finance Commission's recommendation, that it should be reduced.

Shri Thirumala Rao: For loans given upto 1958, the rate of interest charged is 4½ per cent. Is this the correct position or have I wrongly heard it?

Shri Hathi: No, it is a rather complicated formula. Suppose a loan is paid in 1957. It is paid before 1958. On that the rate of interest charged was 4½ per cent. But on the balance of the loan that remains yet to be paid, that is, to be paid before the 31st March 1958, the interest will be 3 per cent.

Shri M. S. Murty: May I know the amount granted to the Andhra Pradesh Government as loan before 1958 and after 1958?

Shri Hathi: From 1955 to 1960, the amount of loan given by the Centre is Rs. 34 crores.

Shri Rami Reddy: Is it a fact that the Centre is not placing sufficient funds at the disposal of the Andhra Pradesh Government for executing this project and, therefore, the completion of the project is taking a longer time than it would normally take?

Shri Hathi: The amount originally provided in the Second Plan was Rs. 32.3 crores. The Centre advanced a loan of Rs. 34 crores, that is, Rs. 2 crores more, and by adjustment the State was allowed to incur additional expenditure, the total being Rs. 39 crores. So Rs. 7 crores additional to the Plan provision has been spent on Nagarjunasagar. That is the position.

Glider Manufacturing Project

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*1873. { **Shri T. B. Vittal Rao:**
 { **Shri Kunhan:**

Will the Minister of Transport and Communications be pleased to state:

(a) whether it is a fact that a proposal is under consideration of Government to hand over the glider manufacturing project to a private concern; and

(b) if so, the details thereof?

The Deputy Minister of Civil Aviation (Shri Mohiuddin): (a) and (b). Gliders are already being manufactured in India by two private concerns, namely, M/s. Aeronautical Services Ltd., Calcutta and M/s. AFCO (P) Ltd., Bombay.

Shri T. B. Vittal Rao: Is there any proposal for Government taking over any of these glider manufacturing factories in view of the fact that we have to open 10 gliding centres?

Shri Mohiuddin: No, Sir. Such a proposal is not under consideration.

Shrimati Renu Chakravartty: May I know whether besides these glider manufacturing projects, any aircraft manufacturing and repair centres are going to be set up in the country, and if so, at which places?

Shri Mohiuddin: That does not fall within this question. It is of course a broader and more important question.

Shri Tangamani: May I know what is the capacity of these two firms at Calcutta and Bombay and what are the requirements now?

Shri Mohiuddin: Orders placed with the two firms are for between 40 and 50. They are gradually coming in. Of course, the capacity may be only about 10 or 15 gliders a year at present.

Shri Yadav Narayan Jadhav: May I know whether the gliders produced have attained the international standard?

Shri Mohiuddin: These gliders are produced on specifications required for Indian conditions, and they are very good gliders.

Hirakud Dam

*1874. **Shri P. G. Deb:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether the Orissa Government has paid full compensation to the people who were evicted due to the construction of Hirakud Dam;

(b) the amount paid so far; and

(c) if the reply to part (a) above be in the negative, when the compensation in full is likely to be paid?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) Not yet, Sir.

(b) A sum of Rs. 7,32,52,472.24 nP. was paid up to the end of March, 1961.

(c). It has been estimated that it will take another two years' time before the compensation can be paid in full.

Shri P. G. Deb: May I know how much compensation is still to be paid?

Shri Hathi: The total provision is about Rs. 11 crores including transport etc.

Shri Chintamani Panigrahi: May I know whether a separate organisation has been set up to disburse the amount

of these compensation claims? If so, why is it that during the last 10 years this amount of Rs. 11 crores compensation has not been paid?

Shri Hathi: The compensation had not to be paid before the 11th year, because as the area was being submerged, the compensation had to be paid. In many cases, they have gone to arbitration; in some cases, they have gone in appeal. It is therefore that the compensation is not fully paid.

Shri P. G. Deb: In view of the long delay in payment, may I ask if the Centre will finance the State for an immediate settlement of the outstanding dues?

Shri Hathi: It is not a question of want of finance due to which it is delayed. The main reason is that the cases are not being finalised. Some people have accepted; some have not, some have gone to arbitration and some have gone in appeal. That is the reason.

Shri Chintamani Panigrahi: Is the hon. Minister aware that even in those cases where the awards have been finalised during the last two years, compensation has not been paid at the rate at which the awards have been given?

Shri Hathi: I do not know, but if he gives me certain instances, I shall certainly look into them.

Floods in Damodar

*1876. **Shri Aurobindo Ghosal:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether there was flood in Damodar due to untimely release of water in large volume by the D.V.C. authorities in the first week of April; and

(b) if so, why it was released and what is the extent of damage?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) and (b).

There was no flood in the Damodar in the first week of April, 1961. But unlike in the past years, the Maithon and Panchet Hydro-Electric Power Stations had to be worked, to capacity due to the tight power supply position, necessitating discharge of larger quantities of water than usual at this part of the year. The discharge of water averaged about 6000 cusecs per day and peaked about 16000 cusecs on one day only which is less than the flood warning limit of 17000 cusecs.

Shri Aurobindo Ghosal: Is the Government aware that many of the houses which were on the banks of the Damodar river were flooded and have sunk?

Shri Hathi: Because of the floods?

Shri Aurobindo Ghosal: Because of the sudden release of the water.

Shri Hathi: No. The information obtained from the Bengal Government mentioned that no houses were damaged. But, it is true there was a spread of water on some area. The position is that because of the shortage of power in Calcutta, the two hydro-electric power stations at Maithon and Panchet, which, otherwise, were not run to full capacity, had to be run; and, therefore, some water had to be released.

Shri Aurobindo Ghosal: May I know if there is any system of giving warning before the release of the water?

Shri Hathi: They do; but the people were not really quite prepared for the release of water. Generally, the two power stations do not run to full capacity but because there was a breakdown at Calcutta they had to be run.

Shrimati Renu Chakravartty: In view of the fact that the demand for electricity in Calcutta now has far outstripped the quantity which the D.V.C. can supply and that the D.V.C. will have to run to full capacity even in the low water period, how will such eventualities be prevented?

Shri Hathi: The eventualities would not arise always. The maximum capacity to which the water could be discharged has been fixed at 17,000 cusecs; water would not be released for more than that capacity, in any case.

Regulations for Carrying Life Boats on Passenger and Cargo Ships

*1877. **Shri D. C. Sharma:** Will the Minister of Transport and Communications be pleased to state:

(a) whether there is a proposal to revise the regulations regarding carrying life boats on passenger and cargo ships;

(b) if so, the details of the proposal; and

(c) if the reply to part (a) above be in the negative, the steps proposed to be taken to increase the security arrangements for the passengers?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) No.

(b) Does not arise.

(c) Life saving appliances carried on board unberthed passenger ships are governed by the rules framed under the International Convention for the Safety of Life at Sea, 1948, and Simla Rules, 1931. These Rules provide for floatation for all on board, the floatation being obtained by life boats and buoyant apparatus. These are considered reasonably adequate.

Shri D. C. Sharma: May I know how often these life-saving devices are checked? If so, by whom are they checked?

Shri Raj Bahadur: Normally they are checked at every survey of the vessel.

Shri D. C. Sharma: May I know whether both the passenger ships and cargo ships carry these life-saving devices, the life-boats or whether only the passenger ships carry them?

Shri Raj Bahadur: They carry according to the directions given to

them. The passenger ships, particularly, have to comply with the directions. As I said just now, the unberthed passenger ships have to carry these life-saving appliance for all on board.

Delivery of Express Letters and Telegrams in Rural Areas

*1878. **Shrimati Manjula Devi:** Will the Minister of Transport and Communications be pleased to state what steps are being taken for quick delivery of express letters and telegrams in rural areas?

The Minister of Transport and Communications (Dr. P. Subbarayan): The question of effecting improvement in the E.D. Service and making changes in the system is under active consideration of Government. As an experimental measure the work of delivery of E. D. articles has been transferred from telegraph offices to Post Offices in Delhi and New Delhi with effect from 1. 5. 1961 and the working of the system is being watched. In regard to telegrams more telegraph offices are being opened in rural areas.

Shrimati Manjula Devi: May I know whether the part-time staff in the post offices in the rural areas will be replaced by full-time staff because the part-time staff pay half-hearted attention in fulfilling their duties?

Dr. P. Subbarayan: I am not able to hear a word of the hon. lady's question.

Mr. Speaker: Will the part-time staff be replaced by permanent staff because, according to her, the part-time staff do not attend to this work diligently?

Dr. P. Subbarayan: As I have said, the whole matter is under consideration; and the expenses will have to be calculated before we decide what we can do under the circumstances we are placed in.

Shri Basappa: May I know whether a system of inventive awards is going

to be introduced for the quick delivery of express letters and telegrams?

Dr. P. Subbarayan: No such matter is under consideration.

Shri Prabhat Kar: May I know whether, at the present moment, there is any machinery for express delivery in the rural areas? If not, why are the extra charges that are being paid for this continued still?

Dr. P. Subbarayan: Sir, I have said often and often that express delivery letters were usually delivered by telegraph peons; and we have found often that the express delivery letters arrived after the ordinary letter did. Therefore, we have taken into consideration the employment of postmen who will deliver these letters more quickly. But the cost of it is being worked out. And, as an experimental measure, it is being tried both in Delhi and New Delhi; and we shall see what it will amount to before we take a decision.

Shri Prabhat Kar: My question was different.

Mr. Speaker: The hon. Member makes one suggestion. The hon. Minister does not accept it. The hon. Member says, 'When you are not able to deliver quickly why do you charge extra?'. The hon. Minister says, 'I am trying to have them delivered quickly'. In the meanwhile, does the hon. Member want to suspend it immediately? (*Interruption*). All right; the hon. Member has made a suggestion. The Minister says that he is not going to stop it but will try to deliver them rather quickly.

Shrimati Mafida Ahmed: In view of of the fact that not only in rural areas but even in important towns in Assam express letters and telegrams are not delivered on Sundays, may I know whether Government will take steps so that all the express letters and telegrams delivered immediately they reach their destination?

Dr. P. Subbarayan: We are trying to do whatever is possible from this distance to see that these telegrams and

letters are delivered. But the matter is not going as quickly as we would like it to be.

Shri Prabhat Kar: May I know whether it is a fact that ordinary telegrams are despatched from the original places just like the letters?

Dr. P. Subbarayan: I am not prepared to admit the hon. Member's insinuation.

An Hon. Member: What is the insinuation?

Shri Prabhat Kar: I want to know whether it is a fact or not?

Dr. P. Subbarayan: It is not a fact.

Shri Yadav Narayan Jadhav: May I know how many gram panchayat villages are yet to be covered by postal facilities?

Mr. Speaker: It does not arise out of this question.

Collapse of the roof of Loco Running Shed, Kozhikode.

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*1879.	{	Shri Kunhan:
		Shri A. K. Gopalan:
		Shri T. B. Vittal Rao:
		Shri V. Eacharan:
		Shri Jinachandran:
		Shri Kuttikrishnan Nair:
		Shri Nallakoya:

Will the Minister of Railways be pleased to state:

(a) whether the roof of the Loco Running Shed, Kozhikode. Southern Railway has collapsed, injuring three workers seriously;

(b) whether the injured workers have not been admitted in the ward reserved for Railway workers at the Civil Hospital, Kozhikode, because certificate was not given by the Railway authorities;

(c) whether any inquiry has been held to investigate into the causes of the sudden collapse of the roof of the shed; and

(d) if so, what are the causes?

The Deputy Minister of Railways (Shri Shah Nawaz Khan): (a) Yes, Sir. The East end roof of the loco shed collapsed on 13th April, 1961 causing minor injuries to 5 workers.

(b) No. The injured workers were immediately admitted to Civil Hospital. 4 were admitted for treatment and the 5th discharged after first aid treatment.

(c) and (d). Yes. The old timber structure with tiled roof suddenly collapsed due to heavy rain and strong gale. During regular periodical inspections the structure did not show any sign of deterioration.

Shri Kunhan: Is it a fact that the citizens of Kozhikode and the employees' union also demanded the reconstruction of this building?

Shri Shah Nawaz Khan: The buildings are regularly inspected by competent officers; and any buildings which are considered unsafe are dismantled and rebuilt. This particular Loco Shed did not show any signs of breaking down. But, suddenly, there was a very strong gale and heavy rain.

Mr. Speaker: The hon. Member wants to know whether it was brought to the notice of the authorities both by the citizens and by the employees that this should be rebuilt before it fell down.

Shri Shah Nawaz Khan: We are not aware of any such suggestion.

Shri V. Eacharan: May I know when this was last inspected?

Shri Shah Nawaz Khan: This was inspected by the IOW on 24th February, 1960 and by the Assistant Engineer on the 22nd September, 1960.

Shri Kunhan: May I know whether any compensation was paid to the injured employees?

12 hrs.

Shri Shah Nawaz Khan: All the workmen are governed by the Work-

men's Compensation Act and anybody who is entitled to any compensation under the Act will certainly be paid compensation.

Package Programme

***1882. Shri Tangaman:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether package programme is being extended to more centres during the current year;

(b) if so, details of the same;

(c) whether any more district in addition to Tanjore is selected for the State of Madras; and

(d) how much money is allotted for the State of Madras?

The Minister of Agriculture (Dr. P. S. Deshmukh): (a) to (d). A statement is laid on the Table of the Lok Sabha.

STATEMENT.

(a) and (b). A decision has already been taken to extend the programme to one district in each of the remaining States of Kerala, Orissa, Maharashtra, Gujarat, West Bengal, Mysore, Assam and Jammu and Kashmir. The suitability of the districts tentatively proposed by the State Governments, from the point of view of agricultural production as well as soundness of co-operative institutions is under consideration at present. The formal approval of the Government of India for implementation of the programme will be communicated to the States shortly.

(c) No.

(d) The allocation made for the programme in the Third Five Year Plan of Madras is Rs. 1.50 crores out of which the allocation for the current year i.e. 1961-62, is Rs. 19.03 lakhs.

Shri Tangaman: I find that a sum of Rs. 1.50 crores had been allotted for the entire Plan period for the Madras State and Rs. 19.03 lakhs for 1961-62. I wanted like to know whether the entire amount is going to be spent in

Tanjore district or whether any other district is going to be included in the course of the Third Plan in this package deal programme?

Dr. P. S. Deshmukh: Inasmuch as we have taken only one district from each State, this amount will be spent only in that district.

Shri Tangamani: I would like to know whether in the Third Plan period any other district in Madras State will be included for the package programme?

Dr. P. S. Deshmukh: No, Sir. We are not thinking of taking any more area.

Mr. Speaker: Is there any literature kept in the Library about this package programme?

Dr. P. S. Deshmukh: Yes, Sir.

Shri Shivananjappa: May I know whether Mandya district in the State of Mysore has been approved for the package programme?

Dr. P. S. Deshmukh: Mandya has been recommended and in all probability would be accepted. But a Cabinet decision is necessary before it is finally approved.

श्री विभूति मिश्र : क्या यह सही है कि जहाँ जहाँ पैकेज प्रोग्राम शुरू किया गया है वहाँ वहाँ ओवर-स्टाफ है और जितना काम होना चाहिये उतना नहीं होता है ? ऐसी सूरत में क्या वह अधिक अच्छा न होता कि सरकार जितनी ये सुविधायें हैं, किसानों को पहुंचा देती ताकि प्रोडक्शन बढ़ सकता ?

डा० पं० शा० बेशमूल : मैं नहीं समझता कि यह दुस्त बात है। यह हो सकता है कि माननीय सदस्य उस स्टाफ का जिक्र कर रहे हों जो ट्रेनिंग में हैं। जिस वक्त तक वह ट्रेनिंग में रहेगा सरपस मालूम होगा। होगा। मगर जब वह काम पर आ जाएगा तो सरपस मालूम नहीं होगा।

Shri Tangamani: On a prior occasion, the hon. Food and Agriculture Minister stated that after seeing the experiment in various districts, one or more districts will be added to the various States. I would like to know this? In Tanjore they have had an experiment for more than one year.

Mr. Speaker: I am not going to allow this. This is the third time that this question is put. The hon. Member is going on making a suggestion though the hon. Minister has said that there is only one district. He wants more districts to be taken.

Shri Tangamani: In the statement it is mentioned. There are certain States where the districts had already been allocated and there are certain States where one district is going to be added on. (*Interruptions.*) What I am submitting is this. The hon. Minister of Food and Agriculture, Shri S. K. Patil, has on a prior occasion said that other districts will be included on the basis of this experiment. We want to know whether the other districts will be included. The amount of Rs. 1:50 crores seems to be out of proportion to one district on the face of it it looks as though other districts are also to be included.

Mr. Speaker: Is it for one district or two districts?

The Minister of Food and Agriculture (Shri S. K. Patil): Sir, so far as the package programme is concerned, this programme is for the whole Third Plan. There is no possibility of including any other district in a single State. What I said is this. If this experiment succeeds, then other districts will take it up later on, not in the Third Plan, without our money.

Shri Yadhav Narayan Jadhav: Besides the allocation made by the Central Government, what are the States expected to spend on this?

Dr. P. S. Deshmukh: There is the whole scheme and I cannot describe it.

Mr. Speaker: Let him look into the literature.

Dr. P. S. Deshmukh: There is the whole scheme and I cannot describe it.

Mr. Speaker: Let him look into the literature.

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WRITTEN ANSWERS TO QUESTIONS

Moghalsarai Yard

*1865. **Shri Kalika Singh:** Will the Minister of Railways be pleased to state:

(a) the present capacity of Moghalsarai yard for transport of goods wagons;

(b) the schemes of further expansion of Moghalsarai yard and its ultimate capacity as fixed by annual targets for transport of goods wagons both ways;

(c) the proportion of coal wagons to all wagons being transported at present and the ultimate targets thereof; and

(d) the schemes the Ministry has in view to relieve the congestion at the Moghalsarai yard?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) 2,600 wagons each way per day.

(b) The schemes for further expansion of capacity of Moghalsarai yard are:

(i) Provision of mechanised hump in the Up yard, and

(ii) Remodelling of the Down yard.

The ultimate capacity after completion of these works is expected to be over 3500 wagons each way per day.

(c) The proportion of coal wagons and wagons of other goods in the up direction at present and at the end of the Third Plan are:

At present:

Coal: 1900 wagons per day.

Other goods: 700 wagons per day.

At the end of the Third Plan:

The target for coal movement is under consideration. Other goods: 1000 wagons per day.

(d) Besides the schemes mentioned against item (b) above, construction of a new line between Garhwa Road and Churk is in progress, mainly with the object of bye-passing Moghalsarai yard.

Dredgers for River Hooghly

*1867. **Shri Indrajit Gupta:** Will the Minister of Transport and Communications be pleased to state:

(a) whether any orders for dredgers for desilting work in the River Hooghly have been placed with the Mazagon Dock, Bombay;

(b) if so, the amount of foreign exchange likely to be saved as a result thereof; and

(c) whether there is any scheme for expansion of indigenous dredger building capacity?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) No, Sir.

(b) Does not arise.

(c) There is no special scheme for the development of dredger construction in this country. Dredgers are highly specialised craft which have to be designed and built to suit individual requirements in each case. Some leading Indian firms have however been quoting for the construction of dredgers in collaboration with foreign firms.

Procedure for Allotment of Wagons

*1869. **Shrimati Ila Palchoudhuri:** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that the Government of West Bengal have suggested to the Government of India

the revision of the principle of allotment of railway wagons and creation of special types of priorities;

(b) if so, details of the suggestion; and

(c) the Government of India's reaction thereto?

The Deputy Minister of Railways (Shri S. V. Ramaswamy): (a) No such proposal has been received from the Government of West Bengal.

(b) and (c). Does not arise.

Fertilizers for Tea Gardens

*1870. **Shri P. C. Borooah:** Will the Minister of Food and Agriculture be pleased to state:

(a) how many agents have been appointed for the distribution of fertilizers to tea gardens in Assam;

(b) how many of them are from Assam and how many are outsiders; and

(c) whether through the system of these agents Government ensure that the fertilizers meant for the tea gardens in Assam are not diverted to other markets?

The Minister of Agriculture (Dr. P. S. Deshmukh): (a) Twenty to serve the tea gardens in both Assam and West Bengal.

(b) Five of the firms have their Head Office in Assam.

(c) Allotment of fertilizers is made jointly for tea gardens in Assam and West Bengal and the distributors may sell to tea gardens in either State, but further movements are restricted under the Inorganic Fertilizer (Movement Control) Order, 1960.

Death of Railway Employees at Itarsi Station

*1875. { **Shri R. S. Kiledar:**
 { **Shri Chandak:**

Will the Minister of Railways be pleased to state:

(a) whether it is a fact that two Railway employees working at Itarsi

railway station of the Central Railway recently lost their lives while a train was shunting there;

(b) who is responsible for the mishap; and

(c) what action is being taken to punish those guilty and pay compensation for the dependents of the two employees?

The Deputy Minister of Railways (Shri S. V. Ramaswamy): (a) Yes.

(b) None. The occurrence was accidental.

(c) (i) Question of punishment does not arise in view of the answer against (b) above.

(ii) Payment of compensation to the dependents of one employee who was killed on duty is being arranged. Meanwhile, an *ex gratia* payment of Rs. 200 has been sanctioned. Under the Workmen's Compensation Act, no compensation is due to the other deceased employee as he was not on duty.

Catering Contracts at Airports

*1880. **Shri Harish Chandra Mathur:** Will the Minister of Transport and Communications be pleased to refer to the reply given to Starred Question No. 1644 on the 20th April, 1961 and state:

(a) what amounts have been paid by caterers to Government from year to year under the contract and profits made by them;

(b) what are the antecedents and other business of the caterers;

(c) what is the amount and pattern of investment made by the caterers;

(d) whether the same system of awarding contract as adopted in this case is followed in all contracts given by the Department of Civil Aviation; and

(e) if not, what is the other system and procedure and the reasons for the same?

The Deputy Minister of Civil Aviation (Shri Mohinddin): (a) I lay on the Table of the House a statement (I) showing the amounts of revenue derived by Government during the last 3 years from the catering contractors at the 4 international airports, viz. Palam, Dum Dum, Madras and Santa Cruz. [See Appendix VI, annexure No. 51]. No information is available regarding the profits made by the contractors.

(b) and (c). I lay a statement (II) on the Table of the House giving the relevant information. [See Appendix VI, annexure No. 51].

(d) and (e). The same system is followed at all other aerodromes in India so far as catering contracts are concerned.

Metre Gauge Railway Wagon Factory in Kerala

*1881. **Shri Jinachandran:** Will the Minister of Railways be pleased to state:

(a) whether the Government of Kerala has recently asked for permission to start a medium engineering unit in the public sector in Quilon under State Government auspices for manufacture of metre gauge Railway wagons;

(b) if so, what is the reaction of the Government; and

(c) whether sanction has been accorded? •

The Deputy Minister of Railways (Shri S. V. Ramaswamy): (a) A demi-official reference has been received recently from the Minister of Industries, Kerala State, for setting up a factory at Quilon in the Public Sector for manufacture of M. G. Railway Wagons.

(b) and (c). The proposal is being examined by the Ministry of Railways.

Shortage of Wagons for Movement of Salt

*1883. **Shri Goray:** Will the Minister of Railways be pleased to state:

(a) whether Government have received any representations from the salt producers of the Thana District complaining of the acute shortage of wagons; and

(b) if so, the steps Government are taking to move salt from the site to the northern markets?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) A few complaints from the salt producers of a certain portion of Thana district served by the Western Railway were received. No complaints have been received from the portion of the Thana District which is served by the Central Railway.

(b) Every effort is being made to meet the demands of the salt producers in full.

Suspension of Ferry Service to Ceylon

*1884. { Shri Tangamanl;
Shri P. C. Borooah;
Shri Raghunath Singh:

Will the Minister of Railways be pleased to state:

(a) whether it is a fact that ferry services to Ceylon from Dhanushkodi had been suspended; and

(b) if so, the reasons therefor?

The Deputy Minister of Railways (Shri S. V. Ramaswamy): (a) Yes, Sir, temporarily on 18th and 19th April, 1961.

(b) At the instance of the Ceylon Government Railways due to emergent conditions which were prevailing in Ceylon.

Railway Uniforms Committee

- *1885. { Shri A. M. Tariq:
Shri Ram Krishan Gupta:
Shri Kodiyan:
Shri Warior:
Shri Rameshwar Tantia:
Shri Pangarkar:
Shri D. C. Sharma:
Shri A. K. Gopalan:

Will the Minister of Railways be pleased to refer to the reply given to Starred Question No. 197 on the 23rd November, 1960 and state:

(a) whether Government have since completed the examination of the report of the Railway Uniforms Committee; and

(b) if so, the result thereof?

The Deputy Minister of Railways (Shri Shah Nawaz Khan): (a) and (b). The Report is still under examination.

National Institute of Tropical Meteorology

- *1886. { Shri Ram Krishan Gupta:
Shri Pangarkar:

Will the Minister of Transport and Communications be pleased to refer to the reply given to Starred Question No. 624 on the 1st December, 1960 and state:

(a) whether Government have considered the proposal to start a National Institute of Tropical Meteorology; and

(b) if so, the result thereof?

The Deputy Minister of Civil Aviation (Shri Mohiuddin): (a) and (b). The matter is still under consideration.

Chemical Manure for Tea Industry

*1887. Shri P. C. Borooah: Will the Minister of Food and Agriculture be pleased to state:

(a) what is the total requirement of chemical manure for the Indian Tea Industry for 1961;

(b) whether the full quantity is being made available to the industry; and

(c) if not, the reasons for the same?

The Minister of Agriculture (Dr. P. S. Deshmukh): (a) The requirement of nitrogenous fertilisers for 1961-62, as estimated by the Indian Tea Board, is about 1.5 lakh tons in terms of sulphate of ammonia.

(b) and (c). In spite of an over-all shortage of fertilisers, it is proposed to meet the realistic requirements of Tea Gardens in full.

Train Collision

- *1888. { Shri Radha Mohan Singh:
Shri Ram Krishan Gupta:
Shrimati Ila Palchoudhuri:

Will the Minister of Railways be pleased to state:

(a) whether it is a fact that a passenger train of the N.E. Railway collided with a goods train standing on the same track in the Chupra Kacheri station yard on the 9th April, 1961;

(b) if so, the nature and details of loss; and

(c) the causes of the accident?

The Deputy Minister of Railways (Shri S. V. Ramaswamy): (a) Yes Sir.

(b)	Engine	Rs.	2,400/-
	Rolling		
	Stock	Rs.	5,000/-
	Permanent		
	Way	Rs.	2,000/-
	Other Ry.		
	Property	Rs.	1,230/-

TOTAL Rs. 10,730/-

(c). This is under enquiry by the Railway Administration.

Small-Pox Control Commission

*1889. Dr. Sushila Nayar: Will the Minister of Health be pleased to state:

(a) whether it is a fact that at a recent meeting of the Small-Pox Control Advisory Committee and the State Directors of Health Services it was unanimously recommended that a Small-Pox Control Commission be set up by the Government of India for the implementation of the Small-Pox control programme; and

(b) if so, how soon is the Commission likely to be set up?

The Minister of Health (Shri Karmarkar): (a) Yes, Sir.

(b) The recommendation is under consideration.

Polio in Andhra Pradesh

*1890. { Shri T. B. Vittal Rao:
Shri P. C. Borooah:

Will the Minister of Health be pleased to state:

(a) whether Polio has spread to Kothagudium, Khammam District, Andhra Pradesh;

(b) if so, how many cases have been reported;

(c) whether the vaccine from U.S.S.R. has since been received; and

(d) if so, how it will be utilized?

The Minister of Health (Shri Karmarkar): (a) No report regarding the out-break of poliomyelitis in Kothagudium has been received by the Government of India.

(b) Does not arise.

(c) Yes, Sir.

(d) It is proposed to give live oral vaccine, obtained from the U.S.S.R., to children in the affected areas in Andhra Pradesh. Children of the age group 2-5 years, in which the infection was prevalent, will be chosen

for the administration of the vaccine. The detailed procedure for such administration, the follow-up of children after administration, etc. have been worked out. The immunisation programme will begin shortly.

Railway Line between Rourkela and Talcher

*1891. Shri P. G. Deb: Will the Minister of Railways be pleased to state:

(a) the progress made regarding the construction of the railway line between Rourkela and Talcher via Barkote of S. E. Railway;

(b) the total amount spent so far; and

(c) the total amount ear-marked for the full project?

The Deputy Minister of Railways (Shri Shahnawaz Khan) (a) to (c). This is not included in the Draft outline of the Third Five Year Plan.

Power Break-down in Delhi

*1892. { Shri Ajit Singh Sarhadi:
Shri Ram Krishan Gupta:
Shri Radha Raman:
Shri A. M. Tariq:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether it is a fact that underground cables feeding west Delhi broke down on the 16th April, 1961;

(b) whether it is also a fact that it worsened power crisis and endangered Delhi city's water and milk supply, disturbed the staggering in parts of the city and two-third of New Delhi was plunged into darkness on the 16th April, 1961; and

(c) if so, steps taken or proposed to be taken in the matter?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) to (c). Consequent on the break-down of the Nangal-Delhi 132 KV transmission line on the 13th April, 1961 the Delhi Elec-

tric Supply Undertaking resorted to shedding of load by cutting off the supply to various localities, in rotation. The areas in the West of Delhi that were directly fed by Nangal power were supplied from the Lahori Gate Power Station of the Undertaking through an under-ground cable feeder. On the 16th April, 1961, at 2.20 hrs. one of the joints in this cable failed due to continuous overloading conditions. This failure aggravated the power supply conditions in West Karol Bagh, Patel Nagar, Najafgarh Road Industrial Area, and a few other colonies on the Najafgarh Road. The supply of power to essential services like the Water Supply System and Delhi Milk Scheme was not curtailed. This failure also did not affect any part of New Delhi. The feeder was repaired and put back in service at 08.30 hrs. on the 17th April, 1961.

Power Consumption

*1893. **Shri Harish Chandra Mathur:** Will the Minister of Irrigation and Power be pleased to state:

(a) what is *per capita* consumption of power during First and Second Five Year Plans in each of the States and on all-India basis;

(b) what would be the position at the end of Third Five Year Plan according to proposed allocations; and

(c) whether it is not widening disparities and if so, the justification for the same?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) The statements I & II giving the required information as at the end of the First Plan and the corresponding figures at the end of 1959-60 respectively, are laid on the Table of the House. State-wise figures for 1960-61 have not yet been compiled. [See Appendix VI, annexure No. 52].

(b) and (c). State-wise *per capita* consumption figures anticipated at the end of the Third Five Year Plan have not yet been compiled. The *per capita* consumption on All-India basis

at the end of the Second and the Third Plans is estimated at 45 Kwh and 90 Kwh, respectively.

Kurduwadi-Miraj-Latur Line

*1894. { **Shri Ram Krishan Gupta:**
Shri T. B. Vittal Rao:
Shri Pangarkar:
Shri J. K. Jedhe:
Shri Naldurgker:

Will the Minister of Railways be pleased to refer to the reply given to Starred Question No. 627 on the 1st December, 1960 and state:

(a) whether a decision has since been taken to convert Kurduwadi-Miraj-Latur N. G. Section to Broad Gauge or Metre Gauge;

(b) if so, the nature of the decision taken;

(c) the estimated cost of this project; and

(d) the time by which the work will be undertaken?

The Deputy Minister of Railways (Shri S. V. Ramaswamy): (a) No Sir.

(b) Does not arise.

(c) According to the Survey Report, the estimated cost for conversion of Miraj-Kurduwadi-Latur N. G. line to M.G. (207 miles) is about Rs. 8 crores. The cost of conversion of Miraj-Kurduwadi N. G. section to B.G. (151.65 miles) is estimated at Rs. 8.80 crores. The conversion of Kurduwadi-Latur N.G. section to B.G. has not been investigated.

(d) It is too early to say anything at this stage.

Plant for Manufacture of Diesel Locomotives

*1895. **Shri A. M. Tariq:** Will the Minister of Railways be pleased to refer to the reply given to Starred question No. 601 on the 6th March, 1961 and state the nature of progress made so far in setting up a plant to manufacture Diesel Locomotives in India in the public sector?

The Deputy Minister of Railways (Shri Shah Nawaz Khan): The project report on setting up of a plant for the manufacture of diesel locomotives in the public sector is under consideration of the Government.

Control of Cholera

*1896. **Dr. Sushila Nayar:** Will the Minister of Health be pleased to state:

(a) whether it is a fact that India is the only country that has still not controlled Cholera; and

(b) if so, what are the difficulties in the way of taking up a National Cholera Control programme especially in view of the fact that the disease is endemic in a small area in Bengal, according to the expert Committee's report?

The Minister of Health (Shri Kar-markar): (a) No.

(b) Does not arise.

Daily Allowance for Village Postmen

*1897. **Shri T. B. Vittal Rao:** Will the Minister of Transport and Communications be pleased to state:

(a) whether any decision has since been arrived at regarding the grant of daily allowance to village postmen who are absent from Headquarters on duty for more than a day as recommended by the Second Pay Commission;

(b) if so, the date from which this will be given effect to; and

(c) if the reply to part (a) above be in the negative, the reasons thereof?

The Minister of Transport and Communications (Dr. P. Subbarayan): (a) Yes, Orders will be issued shortly.

(b) From 1st July, 1959.

(c) Does not arise.

Irwin Hospital, Delhi

*1898. **Shri P. C. Borooah:** Will the Minister of Health be pleased to state:

(a) whether sub-standard food had of late been served to the patients in the Irwin Hospital in Delhi;

(b) if so, what is the prescribed nutritional standard of the diets in the hospital and how far it fell short of the standard; and

(c) what action has been taken in the matter by Government?

The Minister of Health (Shri Kar-markar): (a) No, Sir.

(b) and (c). Do not arise.

P.C.O. At Ateli-Mandi (Punjab)

4327. **Shri Ram Krishan Gupta:** Will the Minister of Transport and Communications be pleased to state:

(a) the nature of progress made so far in starting P.C.O. at Ateli-Mandi (Punjab); and

(b) by what time it will be set up?

The Minister of Transport and Communication (Dr. P. Subbarayan): (a) and (b). The P.C.O. at Ateli-Mandi has since been opened on 22-3-61.

Development Blocks in Punjab

4328. **Shri Ram Krishan Gupta:** Will the Minister of Community Development and Cooperation be pleased to state:

(a) the number of development blocks opened in 1960-61 in Punjab with names; and

(b) number of blocks to be opened during 1961-62 with names in Punjab?

The Deputy Minister of Community Development and Cooperation (Shri B. S. Murthy): (a) 18 Pre-extension blocks were opened in Punjab during 1960-61. 14 Pre-extension blocks opened during 1959-60 were converted to stage-I during 1960-61. A statement giving the names of these blocks is laid on the Table of the House. [See Appendix VI, annexure No. 53].

(b) According to the phased programme, 22 Pre-extension blocks are due for allotment to Punjab and 18 Pre-extension blocks opened during 1960-61 are due for conversion to Stage-I during 1961-62. The question of allotment of 11 Pre-extension blocks out of the 22, during April, 1961, is pending due to shortages of trained staff in certain categories in the existing blocks in the State. It is only after allotment that the selection of new Blocks will be made by the State Government. There is, therefore, no information about the names of these Blocks at present.

New Telephone Connections in Punjab

4329. { Shri Ram Krishan Gupta:
Shri D. C. Sharma:
Shri Daljit Singh:

Will the Minister of Transport and Communications be pleased to state:

(a) the number of new telephone connections given in Punjab during 1960-61 district-wise; and

(b) the total amount spent in this connection?

The Minister of Transport and Communications (Dr. P. Subbarayan): (a) The statement showing the number of new telephone connections given district-wise is laid on the Table [See Appendix V, annexure No. 54].

(b) The total expenditure incurred on subscribers installations was about Rs. 5.4 lakhs.

पुरी स्टेशन पर प्रतीक्षालय

४३३०. श्री सुभाषचन्द्र राय : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) दक्षिण-पूर्व रेलवे के पुरी स्टेशन पर पिछले पांच वर्षों में कितने प्रतीक्षालय बनाये गये; और

(ख) यदि एक भी नहीं बनाया गया तो, इसके क्या कारण हैं ?

रेलवे उपमंत्री (श्री शाहनवाज खां) :

(क) कोई नहीं ।

(ख) इस स्टेशन पर ग्राम तौर पर जितने यात्री आते-जाते हैं, उनकी संख्या को देखते हुए वर्तमान सुविधाएं पर्याप्त समझी जाती हैं ।

Thefts and Pilferages on C. Railway

4331. Shri Pangarkar: Will the Minister of Railways be pleased to state:

(a) the number of cases of thefts, pilferages and loss of property that have occurred from November, 1960 to January 1961 on the Central Railway; and

(b) how does this compare with the corresponding period of the year 1959-60?

The Deputy Minister of Railways (Shri Shah Nawaz Khan): (a) and (b). A statement is laid on the Table [See Appendix VI, annexure No. 55].

Movement of Foodgrains in Madhya Pradesh

4332. Shri Pangarkar: Will the Minister of Railways be pleased to state:

(a) the quantity of foodgrains which moved out of Madhya Pradesh during the year 1959-60 and the quantity of foodgrains brought to Madhya Pradesh during the same period by Railways; and

(b) the freight charges earned by Railways on these movements of foodgrains?

The Deputy Minister of Railways (Shri S. V. Ramaswamy): (a) During the year 1959-60, 9,05,446 tons approximately of foodgrains were moved out of Madhya Pradesh and 1,00,857 tons approximately of foodgrains were brought to Madhya Pradesh.

(b) The freight charges earned by these movements of foodgrains were Rs. 249,77,810 approximately.

Cultivable Land in Manipur and Tripura

4333. Shri Pangarkar: Will the Minister of Food and Agriculture be pleased to state:

(a) the area of cultivable land in Manipur and Tripura and the area of irrigable and non-irrigable land out of it, respectively; and

(b) the area of irrigable land brought under irrigation during the Second Five Year Plan period so far?

The Deputy Minister of Agriculture (Shri M. V. Krishnappa): (a) The information is as below:—

	In acres		
	Cultivable Area.	Irrigable Land.	Non-irrigable Land
1. Manipur.	2,34,000*		It is not practicable to make an estimate of the total irrigable area of land.
2. Tripura.	5,40,000*		

*Information based on the latest published data i.e. 1956-57.

(b)

1. Manipur.	6150 acres
2. Tripura.	21000 acres

Rural Electrification in Maharashtra

4334. Shri Pangarkar: Will the Minister of Irrigation and Power be pleased to state:

(a) whether it is a fact that the Government of Maharashtra State have proposed to electrify the villages in West Maharashtra and have asked for assistance and cooperation of Central Government;

(b) if so, the details thereof; and

(c) the action taken thereon?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) to (c). The State Government have a proposal for rural electrification, and miscellaneous development schemes, estimated to cost Rs. 339.59 lakhs, which inter-alia envisages electrification of 138 localities in Western Maharashtra. Some of these schemes are being considered for assistance under foreign aid programmes.

दिल्ली दुग्ध योजना

४३३५. श्री लक्ष्मणराव राय: क्या साब तथा कृषि मन्त्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली दुग्ध योजना द्वारा १ जनवरी, १९६० से ३१ मार्च, १९६१ तक विभिन्न मदों पर प्रति मास कितना खर्च किया गया ;

(ख) उक्त योजना से प्रति मास विभिन्न मदों पर कितनी प्राय हुई ;

(ग) दुग्धशाला (डेरी) तथा विभिन्न स्टालों पर कुल कितने कर्मचारी काम करते हैं और उक्त अवधि में उन्हें कितना वेतन, पारिश्रमिक या भत्ता दिया गया ;

(घ) इसी अवधि में दुग्ध वितरण या इकट्ठा करने के लिये कितने ट्रक काम में लाये गये और उन पर कितना खर्च हुआ ;

(ङ) इस योजना के अन्तर्गत प्रति मास कितना दूध, मक्खन या घी बेचा जाता है और प्रतिदिन कितना बच जाता है ; और

(च) बची हुई वस्तुओं का किस प्रकार उपयोग किया जाता है ?

कृषि उपजंत्री (श्री मो० बं० कुज्जप्पा):

(क) और (ख). अप्रैल, १९६० से जनवरी, १९६१ की अवधि के लिये जानकारी पटल पर रखे गये विवरण में दी गई है [वित्तिये परिशिष्ट ६, अनुसूची संख्या ५६] जनवरी-मार्च, १९६० की अवधि के लिये जानकारी इकट्ठी की जा रही है और मचा की टेबल पर रख दी जायेगी ।

(ग) योजना में भर्ती किये गये कर्मचारियों की कुल संख्या नीचे दिये गये विवरण के अनुसार १५४ है :—

(१) डेरी	
प्रथम श्रेणी	६
द्वितीय श्रेणी	१८
तृतीय श्रेणी	२४२
चतुर्थ श्रेणी	१०१

	३६७
(२) डिपो कर्मचारी	८७४
(३) दैनिक कर्मचारी	३०६

कुल	१५४७

१ अप्रैल, १९६० से ३१ दिसम्बर, १९६० तक वेतन और भत्तों के रूप में उक्त कर्मचारियों को दी गई कुल राशि १०,०५,४७६ रुपये होती है।

(घ) इस समय योजना द्वारा प्रयोग में लाये जाने वाली गाड़ियों तथा टैंकों की संख्या क्रमशः ३८ और ४ है। अप्रैल, ६० से जनवरी, ६१ तक गाड़ियों और टैंकों का कुल खर्च ६,२०,६२१ रुपये है जैसा कि अनुबन्धन 'क' में दिये गये विवरण में दिखाया गया है।

(ङ) अप्रैल, ६० से जनवरी, ६१ तक की अवधि के लिये सूचना पटल पर रखे गये विवरण में दी गई है। [हेलिये परिशिष्ट ६, अनुबन्धन संख्या ५७]

(च) बिना बिका हुआ दूध प्रयोग कर दिया जाता और उससे प्राप्त की गई क्रीम, मक्खन और घी में परिणित कर दी जाती है। यदि क्रीम निकला हुआ दूध मीठा हो तो उससे क्रीम निकला हुआ पाउडर बनाया जाता है अन्यथा उसे क्लोस्ट (Caslin) में बदल दिया जाता है।

Food Requirements for Fishermen

4337. Shri V. P. Nayar: Will the Minister of Health be pleased to state:

(a) what is the estimated minimum requirement of food in calories for India's sea-going fishermen for subsistence; and

(b) what is the actual per capita availability of food (in calories) for the Indian fishermen?

The Minister of Health (Shri Karmarkar): (a) The caloric requirements for Indian fishermen while at work would be as for hard manual work. The estimated requirements of calories will be approximately at the rate of 150 to 300 calories for each hour of work put in by the fishermen while at sea, in addition to the normal requirements. Based on this, sea-going Indian fishermen may need 3000 to 3500 calories per day depending on the time spent at sea.

(b) Information is not available.

Appointment of Scheduled Castes on Northern Railway

4338. Shri D. C. Sharma: Will the Minister of Railways be pleased to state:

(a) whether Scheduled Castes candidates to the proportion accepted have not been appointed in the Northern Railway in 1960-61;

(b) if so, the steps taken in this regard; and

(c) how many were appointed during the same year?

The Deputy Minister of Railways (Shri Shah Nawaz Khan): (a) No. The full quota could not be completed.

(b) Recruitment is being arranged under the special powers vested in the General Manager.

(c) 1204.

Medical Education and Training in Punjab

4339. Shri Daljit Singh: Will the Minister of Health be pleased to state:

(a) whether any lumpsum grant has been made to the Punjab Government during 1960-61 for Centrally sponsored schemes under the head 'Medical Education and Training'; and

(b) if so, the amount of grants made?

The Minister of Health (Shri Karmarkar): (a) and (b). A lump sum grant of Rs. 23.66 lakhs has been given by the Central Government to the Government of Punjab during 1960-61 for various Centrally sponsored schemes; this includes aid for Medical Education and Training.

Class IV Employees in Olavakkot

4340. Shri Kunhan: Will the Minister of Railways be pleased to state:

(a) the number of Class IV employees recruited in Olavakkot Division of the Southern Railway during the year 1959-60 and 1960-61;

(b) the number of posts reserved for the Scheduled Castes and Scheduled Tribes among them;

(c) the total number of applications received from applicants of Scheduled Castes and Scheduled Tribes in this connection; and

(d) how many of them were selected?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) Nil.

(b) to (d). Do not arise.

Train Accident near Siliguri

4341. { Shri Madhusudan Rao:
Shri Aurobindo Ghosal:

Will the Minister of Railways be pleased to state:

(a) whether it is a fact that the Railway accident near Siliguri on the

20th April, 1961 was as a result of sabotage; and

(b) the details of the victims and the damage involved?

The Deputy Minister of Railways (Shri S. V. Ramaswamy): (a) The cause of the accident is under investigation by Government Inspector of Railways.

(b) Casualties:—

Killed	35
Injured	
Simple	34
Grievous	46
	<hr/>
Total	80

Cost of damage to Railway property has been assessed at Rs. 5 lakhs approx.

Over-Bridge at Vijayawada

4342. Shri Madhusudan Rao: Will the Minister of Railways be pleased to refer to the reply given to Unstarred Question No. 1271 on the 23rd August, 1960 and state:

(a) the further developments in regard to construction of road over-bridge at Vijayawada Station; and

(b) the time by which the bridge will be completed?

The Deputy Minister of Railways (Shri S. V. Ramaswamy): (a) The final alignment of the road-approaches to suit the revised yard layout is still under examination of the Railway in consultation with the Municipal Council.

(b) It is too early to indicate a target date for completion of the work, at this stage.

III Class Passengers

4343. Shri Madhusudan Rao: Will the Minister of Railways be pleased to state:

(a) whether the Deputy Minister for Railways travelled in IIIrd class compartments to assess the difficulties experienced by the IIIrd Class passengers;

(b) if so, the details of the findings of the Deputy Minister; and

(c) the measures Government are contemplating to remove the hardships of the public travelling in IIIrd Class?

The Deputy Minister of Railways (Shri S. V. Ramaswamy): (a) Yes. The Deputy Minister for Railways, Shri S. V. Ramaswamy, travelled in III class compartments on the suburban trains of the Southern Railway in December, 1960.

(b) and (c). A statement is laid on the Table. [See Appendix VI, annexure No. 58].

Railway Station at Fulbagh

4344. Shri Madhusudan Rao: Will the Minister of Railways be pleased to state:

(a) the time by which the Railway station at Fulbagh in Tarai in Nainital District will start operating; and

(b) whether it is a fact that the station is being named as Govind Nagar in memory of Shri G. B. Pant?

The Deputy Minister of Railways (Shri S. V. Ramaswamy): (a) 'Phoolbagh' Railway station between Gokulnagar and Lalkua stations has been opened for passenger booking with effect from 1st May, 1961.

(b) No.

Rural Electrification in Andhra Pradesh

4345. Shri Madhusudan Rao: Will the Minister of Irrigation and Power be pleased to state the extent of aid given to the Government of Andhra Pradesh for rural electrification scheme during 1960-61?

The Deputy Minister of Irrigation and Power (Shri Hathi): No aid was given to Andhra Pradesh specifically for rural electrification during 1960-61.

Community Development in Andhra Pradesh

4346. Shri Madhusudan Rao: Will the Minister of Community Development and Cooperation be pleased to state the total allocation made to Andhra Pradesh Government for community development during the year 1961-62?

The Deputy Minister of Community Development and Cooperation (Shri B. S. Muthy): The amount provided in the Central Budget on account of Central share of expenditure on the Community Development Programme in Andhra Pradesh for the year 1961-62 is Rs. 337.18 lakhs (Rs. 176.73 lakhs as grant and Rs. 160.45 lakhs as loan).

Central Warehouses in Andhra Pradesh

4347. Shri Madhusudan Rao: Will the Minister of Food and Agriculture be pleased to state:

(a) the names of the places in Andhra Pradesh where Central Warehouses have been completed during 1960-61 and their capacity in each case;

(b) the names of the places in Andhra Pradesh where the warehouses will be set up during 1961-62 with their capacity; and

(c) whether the local farmers are being benefited by these warehouses?

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): (a) Central Warehouses were set up in 1960-61 at the following places in Andhra Pradesh:

Warangal	4,800 tons	—Constructed by Central Warehousing Corporation.
	1,000 tons	—in hired accommodation.
Adoni	1,105 „	—in hired accommodation.
Hyderabad	600 „	—in hired accommodation.
Jangaon	900 „	—in hired accommodation.
Guntur	450	—in hired accommodation.
Nizamabad	1,660 „	—in hired accommodation.

(b) Warehouses are proposed to be set up during 1961-62, in hired accommodation in the first instance, at Tenali, Duggirala, Vijayawada, Tadepaligudam, Rajahmundry and Visakhapatnam. The capacity will depend on the availability of suitable accommodation at each place.

(c) Yes.

Family Planning Centres in Andhra Pradesh

4348. Shri Madhusudan Rao: Will the Minister of Health be pleased to state:

(a) the number of Family Planning Centres opened during 1958-61 in Andhra Pradesh; and

(b) the names of the places where such centres have been started?

The Minister of Health (Shri Karmarkar): (a) and (b). The required information is being collected and will, when available, be laid on the Table of the Sabha.

Wall built near Nizamuddin Station

4349. Raja Mahendra Pratap: Will the Minister of Railways be pleased to state:

(a) whether it is a fact that a wall was built near Nizamuddin Railway Station shutting up three villages;

(b) whether any case is going on about the wall; and

(c) if so, the nature of steps taken or proposed to be taken to give relief to the affected villagers?

The Deputy Minister of Railways (Shri S. V. Ramaswamy): (a) A boundary wall has been built parallel to the transit shed and goods platform on the side opposite to the station building in order to prevent encroachment and also to prevent the use of Railway land as an unauthorised thoroughfare. This, however,

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does not involve the shutting up of any village.

(b) Yes, Sir. The villagers filed a suit which was rejected with costs on 19-11-1958 but they have filed a fresh suit which is pending in the Court.

(c) Does not arise as the matter is Sub Judice.

उत्तर प्रदेश में टेलीफोन कनेक्शन

४३५०. { श्री भक्त बर्दान :
श्री सरजू पाण्डेय :

क्या परिबहन तथा संचार मन्त्री यह बताने की कृपा करेंगे कि :

(क) उत्तर प्रदेश में वर्ष १९६०-६१ में टेलीफोन कनेक्शनों की कुल कितनी मांग थी;

(ख) उनमें से कुल कितने व्यक्तियों को वर्ष के अन्त तक कनेक्शन दिये जा सके;

(ग) इस समय बिलने प्रार्थना पत्र बिचाराधीन पड़े हैं: और

(घ) उम परिगण्डल में अधिक से अधिक टेलीफोन कनेक्शन शीघ्र से शीघ्र दिये जाने के लिये क्या कार्यवाही की जा रही है ?

परिबहन तथा संचार विभाग में राउब-संजी (श्री राज बहादुर) : (क) ४३५६।

(ख) १७५४।

(ग) ८६६७ (३१ मार्च, १९६१ को)

(घ) नये एक्सचेंज लगाये जा रहे हैं और उपलब्ध माचनों व स्थान आदि की व्यवस्था के अनुसार मीजुरा एक्सचेंजों का विस्तार किया जा रहा है। फिर भी, बहुत बड़ी हुई मांगों तथा पिल्लकी मंत्री मांगों को उपलब्ध माचनों द्वारा पूरा न कर पाने के कारण टेलीफोन की कमी इस समय देज भर में व्यापक रूप से अनुभव की जा रही है।

Computation of Wages of Staff in Railway Workshops

4351. { Shri Ram Krishan Gupta;
Shri T. B Vittal Rao:

Will the Minister of Railways be pleased to refer to the reply given to Unstarred Question No. 1124 on the 1st December, 1960 and state:

(a) whether the question of taking House Rent Allowance into account in computing over-time wages under the Factories Act to staff in Railway Workshops has since been finalised; and

(b) if so, the nature of the decision arrived at?

The Deputy Minister of Railways (Shri Shah Nawaz Khan): (a) and (b). The matter is still under consideration.

Purchase of Aircrafts

4352. Shri Ram Krishan Gupta: Will the Minister of Transport and Communications be pleased to refer to the reply given to Starred Question No. 721 on the 6th December, 1960 and state:

(a) whether any decision has since been taken regarding the number and type of aircrafts to be purchased during the Third Five Year Plan period; and

(b) if so, the details thereof?

The Deputy Minister of Civil Aviation (Shri Mohiuddin): (a) and (b). In addition to the 4th Boeing 707 Jet aircraft acquired by the Air India International Corporation, as indicated in reply to Unstarred Question No. 2109 on the 5th September, 1960, the Corporation have placed an order, with the approval of the Central Government, for two additional Boeing 707 Jet aircraft estimated to cost Rs. 8.00 crores. The aircraft are due to be delivered in April, 1962.

No decision has yet been taken regarding the type and number of air-

craft to be purchased by the Indian Airlines Corporation during the Third Five Year Plan period.

National Library for Medical Studies

4353. Shri Ram Krishan Gupta: Will the Minister of Health be pleased to refer to the reply given to Starred Question No. 723 on the 6th December, 1960 and state:

(a) whether the proposal for setting up of a National Library for Medical Studies has since been finalised; and

(b) if so, the details of the same?

The Minister of Health (Shri Kar-markar): (a) It is not proposed to set up a new Library. The existing Library attached to the Directorate General of Health Services is being developed so as to make its services available to the public outside Delhi also. The financial allocation for this purpose in the Third Plan has not yet been finalised.

(b) Does not arise.

हिमाचल प्रदेश के वनों में पशु चराना

४३५४. श्री पद्म देव का साहू तथा
कुषि बन्नी धर व उनके पुत्रा बरेगे कि:

(क) क्या यह सच है कि हिमाचल प्रदेश के जंगलों पर चराव का बाधा बढ़ रहा है;

(ख) क्या यह भी सच है कि इसके ही कारण भूमि कटाव भी बढ़ि पर है; और

(ग) यदि उपरोक्त भाग (क) तथा (ख) के उत्तर स्वीकारात्मक हों तो सरकार ने इसकी रोक बाध के लिए क्या पत्र उठाये हैं ?

कुषि बन्नी (डा० ए० ज्ञा० देसायूष) :

(क) जी, हाँ।

(ख) जी हाँ, उक्त कारणों में से पशु का चरना एक कारण है।

(ग) हिमाचल प्रदेश से बाहर चराने वालों को पिछले सालों से अधिकृत संख्या से अधिक संख्या में परमिट देना मना किया जा रहा है। वन-रोपण और अन्य भूमि संरक्षण के उपाय भी किये जा रहे हैं।

सिचाई प्रशिक्षण

४३५५. श्री पद्म बेब : क्या सिचाई और बिजुत् मन्त्री यह बताने की कृपा करेंगे कि वर्ष १९६० में विदेशी सरकारी कर्मचारी सिचाई सम्बन्धी प्रशिक्षण हेतु विदेश गये ?

सिचाई और बिजुत् उपमन्त्री (श्री हल्ही) : १९६० में १५ अधिकारी सिचाई के सम्बन्ध में विदेशों में प्रशिक्षणार्थ भेजे गये थे, जिसका विवरण निम्नलिखित है :—

केन्द्रीय सरकार के कर्मचारी	६
राज्य सरकार के कर्मचारी	९

	१५

Progress in Railways during Second Plan

4356. Shri Rajeshwar Patel: Will the Minister of Railways be pleased to state:

(a) the total amount actually spent during the Second Five Year Plan;

(b) the additional Railway mileage constructed during the period;

(c) the total mileage of Railway lines doubled;

(d) the restoration of uprooted railway lines; and

(e) the total length of railway lines converted from narrow and metre gauges to broad gauge?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) The total actual expenditure for the whole of Second Five Year Plan is not yet available. The total estimated expenditure comprising the actual expenditure for the first four years

and the Revised Estimate for the last year is Rs. 1092.83 crores (excluding Rs. 15 crores set apart for P & T and Power Supply Authorities in connection with Railway Electrification Schemes).

(b) 768.33 miles.

(c) 925.35 miles.

(d) 29.87 miles.

(e) 51.75 miles.

कुष्ठ निबंध

४३५७. श्री विभूति मिश्र : क्या स्वास्थ्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या केन्द्रीय सरकार ने विभिन्न राज्य सरकारों को कुष्ठ रोग में पीड़ित लोगों के महायत्नार्थ कोई अनुदान १९६० और ३१ जनवरी, १९६१ तक दिये हैं;

(ख) यदि हां, तो कुल कितनी-कितनी राशि प्रत्येक राज्य को दी गई ;

(ग) क्या केन्द्रीय सरकार कुष्ठ रोग में पीड़ित लोगों के उत्थार के लिये कोई सम्पत्ति खताने का विचार कर रही है; और

(घ) यदि हां, तो इसके अन्तर्गत खर्च जानने की सम्भावना है ?

स्वास्थ्य मन्त्री (श्री करमरकर)

(क) जी, हां।

(ख) केन्द्रीय महायत्न देने की योजना विन प्रणाली के अनुसार लोगों के नियन्त्रण की लक्ष्य स्वास्थ्य योजनाओं नामक वर्ग, जिसमें कुष्ठ नियन्त्रण योजना भी शामिल है, में सम्मिलित योजनाओं के लिये १९५२-६० और १९६०-६१ में निम्नलिखित महायत्नानुदान दिये गये ---

राज्य का नाम	१९५६-६० में दिया गया महाग्यामुदान (६० लाखों में)	१९६०-६१ में दिया गया महाग्यामुदान (६० लाखों में)
आन्ध्र प्रदेश	११.३३	६०.३६
आसाम	३.३७	७.६१
बिहार	६.८१	२०.६६
बम्बई (कम्पोजिट)	१६.०१ गुजरात महागण्ट	८.७६ १५.०५
जम्मू व काश्मीर	१.२७	१.६७
केरल	६.१७	२१.३८
मध्य प्रदेश	१२.५६	११.१२
मद्रास	१५.८३	२६.८८७
मैसूर	६.८०	८.७८६
उड़ीसा	५.०६	१६.०१
पंजाब	६.८८	१६.८८
राजस्थान	६.१६	६.८६
उत्तर प्रदेश	१८.१३	८.२५
पश्चिम बंगाल	७.७६	६.५२
इस वर्ग का योग	१२५.१८	२२१.६६१

एक वर्ग के अन्दर विभिन्न योजनाओं पर होने वाले व्यय के निम्न के लिये राज्य सरकारें स्वतन्त्र हैं।

(ग) केंद्रीय सरकार के विचाराधीन ऐसा कोई प्रस्ताव नहीं है।

(घ) यह प्रश्न नहीं उठता।

Development of National Highways

4358. Shri Ajit Singh Sarhadi: Will the Minister of Transport and Communications be pleased to state:

(a) whether the target of 700 miles of missing links, 40 major bridges and 3,500 miles of existing sections of National Highways has been reached by the end of Second Five Year Plan; and

(b) if not, the reasons for the shortfall?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) According to the latest position, targets in respect of both "improvements" and "Major bridges" have been fully achieved. There may, however, be a small shortfall in regard to "missing links". The information regarding the exact extent of this shortfall will be placed on the Table of the Lok Sabha when available.

(b) Does not arise.

Train Accident

4359. Shri Subiman Ghose: Will the Minister of Railways be pleased to refer to the reply given to Starred Question No. 984 on the 19th December, 1960 regarding Train Collision at Ultadanga Station, near Calcutta and state:

(a) whether enquiry has been completed and if so, the result of it;

(b) whether any injured died subsequently;

(c) whether any compensation has been paid to any;

(d) if so, the quantum in each case; and

(e) if not, the reasons therefor?

The Deputy Minister of Railways (Shri Shah Nawaz Khan): (a) Yes Sir. The accident was due to 'Failure of Railway staff.'

(b) No Sir.

(c) to (e). No claim has been received so far.

D.V.C. Navigation Canal

4360. Shri Subiman Ghose: Will the Minister of Irrigation and Power be pleased to refer to the reply given to Unstarred Question No. 1833 on the 12th March, 1959 and state:

(a) whether the D.V.C. navigation canal has started functioning since July, 1959 as anticipated;

(b) whether the ferry boat service is functioning throughout the year; and

(c) if not, what steps are being taken in the matter?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) No.

(b) Does not arise.

(c) The navigation canal is likely to be opened for traffic by the middle of 1962.

Central Crime Bureau

4361. Shri D. C. Sharma: Will the Minister of Railways be pleased to state:

(a) the progress made so far by the Central Crime Bureau set up as part of the Railway Board's establishment in Delhi for scientific study of inter State and inter-Railway crime and criminals; and

(b) the progress made in the experiments to provide electronic metal detectors at the gates of Railway stores depots and workshops to check surreptitious removal of valuable Railway property?

The Deputy Minister of Railways (Shri Shah Nawaz Khan): (a) Within the short period of its existence of 9 months, the Central Crime Bureau in the Rly. Board has built up various useful records, with the help of which it has already traced out 3 crime cases of inter-State and inter-Railway nature, which were otherwise declared

untraced by the police. The Bureau, in collaboration with the Govt. Railway Police and local police, has also successfully liquidated three gangs of criminals.

(b) The instrument originally designed for the purpose, having not been found useful, another electronic device is being developed.

Foreign Chicks

4362. Shri Ajit Singh Sarhadi: Will the Minister of Food and Agriculture be pleased to state:

(a) what steps are being taken to propagate and spread the breed of chicks and their progeny obtained from abroad which obtained a higher weight in shorter time and at lower cost in different States; and

(b) whether States have been acquainted with this breed?

The Minister of Agriculture (Dr. P. S. Deshmukh): (a) The female stock of the breed is being retained for egg production so that chicks produced therefrom may be further studied for broiler production under different climatic conditions.

(b) A note on the results achieved in the trials made so far has been circulated to the various States.

Electrification of Howrah-Burdwan Sector

4363. Shri Ajit Singh Sarhadi: Will the Minister of Railways be pleased to state:

(a) whether the work of electrification of Howrah-Burdwan Sector has been given on contract by global tenders; and

(b) if not, what was the method adopted to give the contract?

The Deputy Minister of Railways (Shri S. V. Ramaswamy): (a) Yes Sir.

(b) Does not arise.

Fish in Chilka Lake

4364. Shri Chintamani Panigrahi: Will the Minister of Food and Agriculture be pleased to state:

(a) whether the Union Government has approved any scheme for increasing the fish population in Chilka Lake in Orissa during the Third Five Year Plan;

(b) if so, the nature of such schemes;

(c) whether any money has been allotted for Orissa in the 1961-62 financial year under this head; and

(d) if so, what amount?

The Deputy Minister of Agriculture (Shri M. V. Krishnappa): (a) to (d). The Union Government has approved a scheme for reclaiming the foreshore of the Chilka Lake for marine fish farming. In addition, a scheme for conservation of fisheries is being worked jointly by the Central and the State fisheries research workers at the Balugaon Research Station, which is a research unit of the Central Inland Fisheries Research Institute. Under the reclamation scheme, the watelands in the foreshore of the Chilka Lake will be reclaimed to yield paddy lands and water areas for fish farming. Under the research scheme, Biologists are studying the life history and bionomics of the important commercial fish with a view to recommending conservation measures.

The following financial allotments have been made for these schemes for the year 1961-62:—

(a) Reclamation of foreshore of Chilka Lake Rs. 1.40 lakhs.

(2) Applied research on Marine Biology Rs. 0.31 lakhs.

Transport of Articles at Concessional Rates by Indian Railways

4365. Shri Achar: Will the Minister of Railways be pleased to state:

(a) the commodities or articles the railways transport at special concessional rates;

(b) the value and extent of concession shown by the Railways to Government departments such as Posts and Telegraphs Department, Defence Department and any other department, and the estimated yearly loss of income on this account;

(c) the commodities and articles; which are carried by the Railways at a rate lower than the actual cost; and

(d) ton mileage of the commodities and articles carried by the railways at such concessional rates and the loss of income on account of such rates during the financial years of 1958-59 and 1959-60?

The Deputy Minister of Railways (Shri S. V. Ramaswamy): (a) The information is being collected and will be laid on the table of the House.

(b) On a very approximately basis and taking the figures of traffic during 1958-59 the value of concessions to the Military traffic and traffic of the Post and Telegraph Department works out to Rs. 180 lakhs and Rs. 30 lakhs respectively.

(c) and (d). It is not possible to furnish this information as the Indian Railways do not work out the actual cost of hauling individual commodities.

Medium Irrigation Projects in Orissa

4366. Shri Kumbhar: Will the Minister of Irrigation and Power be pleased to state:

(a) whether it is a fact that several medium irrigation projects in Orissa State sanctioned during the First and Second Five Year Plan periods have been withheld;

(b) if so, the number of such schemes withheld;

(c) the reasons for the same; and

(d) the steps taken in the matter?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) to (d). The information is being collected and will be laid on the Table of the House.

Minor Irrigation Projects in Orissa

4367. Shri Kumbhar: Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that several minor irrigation projects in Orissa State sanctioned during the First and Second Five Year Plan periods have been withheld;

(b) if so, the number of such Schemes withheld;

(c) the reasons for the same; and

(d) steps taken in the matter?

The Deputy Minister of Agriculture (Shri M. V. Krishnappa): (a) to (d). Information is being collected from the State Government and will be placed on the Table of the Sabha when received.

Production of Fibres for Rope Industry

**4368. { Shri Shree Narayan Das:
Shri Radha Raman:**

Will the Minister of Food and Agriculture be pleased to state:

(a) what is the present position with regard to production of fibres for rope making in the country;

(b) the steps taken so far for the development of fibres production;

(c) whether there is any scheme for such development during the Third Five Year Plan; and

(d) if so, the important features of such a scheme?

The Minister of Agriculture (Dr. P. S. Deshmukh): (a) The fibres used for rope making are (i) sisal (ii) sann hemp (iii) mesta and (iv) coir. Annual production of these fibres in the country is estimated as under:—

(i) Sisal	1,000 tons
(ii) Sann hemp	40,000 tons
(iii) Mesta	1,96,000 tons
(iv) Coir	1,50,000 tons

Separate figures of these fibres used for rope making are not available.

b) to (d). Schemes for improvement in quality and yield of sisal and mesta have been taken up.

It is proposed to set up a Research Station in Orissa to undertake research on sisal cultivation during the Third Plan period. A sisal development scheme aiming at increasing the production of sisal in the country to meet the present requirements of the rope industry is proposed to be taken up in the sisal growing States in India.

A scheme on improvement in yield and quality of sann hemp is also proposed to be taken up during the Third Five Year Plan period.

सहायक प्रचार निरीक्षक

४३६६. श्री जगदीश ब्रह्मन्धी : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उनके मन्त्रालय का ध्यान साप्ताहिक हिन्दी पत्र 'आवाज' के दिनांक १६ जनवरी, १९६१ के अंक में प्रकाशित प्रिन्सिपल पब्लिसिटी इन्स्पेक्टर की नियुक्ति के बारे में आकर्षित किया गया है ;

(ख) यदि हां, तो उम समाचार के तथ्य क्या हैं और उन सम्बन्ध में अभी तक क्या कार्रवाई की गई है; और

(ग) उनका क्या परिणाम हुआ है ?

रेलवे उपमंत्री (श्री शाहनवाज खां) :

(क) जी, हां ।

(ख) और (ग). झांसी के मण्डल अधीक्षक के कार्यालय में १५०—२२५ रु० के निर्धारित बेलन-मान में सहायक प्रचार निरीक्षक (Assistant Publicity Inspector) की जगह सितम्बर, १९६० में खाली हुई थी । साधारणतः यह जगह सेलेक्शन के आधार पर भरी जानी थी, लेकिन चूंकि सेलेक्शन पेनल खत्म हो चुका था और नया पेनल बनाने में काफी समय लगने की सम्भावना थी, इस-

निये म्यानीय व्यवस्था के रूप में यह जगह अस्थायी तौर पर भर ली गयी । साधारणतः कुछ समय पहले पेनल बन गया होता लेकिन चूंकि यह जगह अनुसूचित जाति के उम्मीदवार के लिये आरक्षित थी और इसी बीच अनुसूचित जाति/अनुसूचित आदिम जाति के उम्मीदवारों के लिये सेलेक्शन पद आरक्षित करने का प्रश्न सर्वोच्च न्यायालय के सामने आया हुआ था इसलिये मध्य रेलवे को निर्देश दिया गया कि आरक्षित जगहों के लिये कोई सेलेक्शन न किया जाये और यदि पेनल में कोई न हो, तो तदर्थ रूप से ऐसी जगहें अस्थायी तौर पर भर ली जायें । इसके अनुसार झांसी के सहायक प्रचार निरीक्षक के पद पर श्री आर० सी० रिचरेंथा अस्थायी तौर पर काम कर रहे हैं । पत्रकारिता के अपने अनुभव और अच्छी शिक्षा के कारण श्री रिचरेंथा उपलब्ध उम्मीदवारों में सबसे उपयुक्त समझ गये (इन्होंने अंग्रेजी साहित्य और राजनीति शास्त्र विषयों को लेकर बी० ए० पास किया है) ।

Acquisition of Land in Dhabajjala, Tripura

4370. **Shri Dasaratha Deb:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether the Government have received any representation from the people of Dhabajjala and Aralia against acquisition of the Dhabajjala in Sonamura Division, Tripura;

(b) if so, the nature of representations; and

(c) whether the scheme for acquisition of the Jala has been abandoned due to opposition to it?

The Deputy Minister of Agriculture (Shri M. V. Krishnappa): (a) Yes.

(b) Opposition to the proposed acquisition of a few strips of privately owned land required for improving the drainage of the Jala.

(c) No.

छुट्टी जाने वालों के स्थान पर काम करने वाले टिकट क्लेक्टर

४३७१. श्री सरजू पाण्डेय : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि पूर्वोत्तर रेलवे पर छुट्टी पर जाने वालों के स्थान पर काम करने वाले टिकट क्लेक्टर टी० टी० ई० (टिकट परीक्षकों) का काम १९५७ से कर रहे हैं ?

(ख) यदि हां, तो क्या उन्हें बेमती मुविद्याएँ दी जाती हैं जो टिकट परीक्षकों को उपलब्ध होती हैं ; और

(ग) यदि नहीं, तो इसके क्या कारण हैं ?

रेलवे उपमंत्री (श्री शाहनबाज खां) :

(क) जी, हां ।

(ख) और (ग) एडजी (Leave Reserve) टिकट क्लेक्टर जब चले टिकट परीक्षकों (टी० टी० ई०) का काम करते हैं तो उन्हें नियमानुसार मिलने वाली सभी मुविद्याएँ दी जाती हैं, किन्तु सर्वादन यात्रा भत्ता (Travelling Allowance) नहीं दिया जाता, क्योंकि नियमानुसार यह भत्ता उन्हें नहीं दिया जा सकता । किन्तु वे यात्रा भत्ता पाने के हकदार हैं ।

Development of Fisheries in Madras

4372. **Shri Elayaperumal:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether any amount has been sanctioned to Madras State to develop fisheries in that State;

(b) if so, the total amount which has been sanctioned for the purpose for the year 1959-60 and 1960-61; and

(c) if no amount has been sanctioned the reasons therefor?

The Deputy Minister of Agriculture (Shri M. V. Krishnappa): (a) An

allocation of Rs. 95.14 lakhs was made under the Second Five Year Plan for fisheries development schemes in Madras State. The allocation for this purpose under the Third Five Year Plan is Rs. 222 lakhs.

(b) and (c). Separate figures in respect of sanctions issued during the last two financial years are not available as under the revised procedure such sanctions are included under the Head of Development 'Animal Husbandry, Dairying and Fisheries'. A statement showing the amounts sanctioned to the State of Madras during the years 1959-60 and 1960-61 in respect of this Head of Development is given below.

STATEMENT

		(Rs. in lakhs)	
1959-60		1960-61	
Net amounts sanctioned		Provisional sanction	
Loan	Grant	Loans	Grant
20.34	21.15	39.14	25.82

Minor Irrigation Works in Madras State

4373. **Shri Elayaperumal:** Will the Minister of Food and Agriculture be pleased to state what amount was allotted to Madras State for the improvement of Minor Irrigation Works in the years 1959-60 and 1960-61?

The Deputy Minister of Agriculture (Shri M. V. Krishnappa): The total allotment for Minor Irrigation Schemes of Madras for 1959-60 and 1960-61 was Rs. 139.50 lakhs and Rs. 173.97 lakhs respectively. This included an amount of Rs. 85.00 lakhs in 1959-60 and Rs. 99.00 lakhs in 1960-61 for improvement of Minor Irrigation Works.

Rural Electrification in Madras State

4374. **Shri Elayaperumal:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether any amount has been sanctioned to Madras State for rural electrification;

(b) if so what amount has been sanctioned for the years, 1958-59, 1959-60 and 1960-61; and

(c) if not, the reasons therefor?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) to (c). During the first three years of the Second Five Year Plan, no financial assistance was sanctioned specifically for rural electrification schemes. These were financed out of the loans advanced to the State for Miscellaneous Development Schemes, and for expansion of power facilities for increasing employment opportunities. A scheme of Central loan assistance for rural electrification was introduced in 1959-60. No loan under this scheme was asked for by the Government of Madras. The loans advanced to the State during the years 1958-59, 1959-60 and 1960-61 under the programme of expansion of power facilities for increasing employment opportunities are given below:—

(Rupees in lakhs)

1958-59	19.79
1959-60	1.97
1960-61	—

In addition to the above loans, certain materials and equipment obtained under T.C.M. aid were also given to the State Government for rural electrification. The cost of such materials, which has been treated as loan to the State Government, is given below:—

1958-59	Rs. 35.73.839
1959-60	—
1960-61	Rs. 67,034

Hard Coke Wagon

4375. Shri Yadav Narayan Jadhav: Will the Minister of Railways be pleased to state:

(a) whether it is a fact that a wagon of Hard Coke-wagon No. 6028 E.R. booked on 3rd February, 1961 from Pathardih to Lasalgaon, is lying at Byculla, Bombay;

(b) whether it is also a fact that this is the third instance of its kind, and

the Niphad Taluka Halwai Hotel Union, Coal Depot, Lasalgaon have complained repeatedly about the inconvenience that has been felt by them; and

(c) who are the persons responsible and what steps have been taken against their lapses?

The Deputy Minister of Railways (Shri S. V. Ramaswamy): (a) and (b). This wagon which was wrongly received at Byculla on 18th February, 1961 was connected on 14th March, 1961 and sent to the correct destination Lasalgaon where delivery of the contents thereof was given to the Niphad Taluka Halwai Union Coal Depot on 29th March, 1961.

It was only in this case that a complaint was lodged with the Central Railway.

(c) Responsibility of the staff is being fixed.

Representation against B.D.O., Kailasahar, Tripura

4376. Shri Dasaratha Deb: Will the Minister of Community Development and Cooperation be pleased to state:

(a) whether any representation has been received by Tripura Administration against the Block Development Officer, Kailasahar, Tripura recently;

(b) if so, the nature of representation; and

(c) the steps taken in the matter?

The Deputy Minister of Community Development and Cooperation (Shri B. S. Murthy): (a) Yes.

(b) Irregularities concerning the construction of Village Level Workers' quarters and misuse of Government transport have been alleged in the representation.

(c) The matter is under investigation by the Tripura Administration.

Yarn Sales and Purchase Co-operative Society, Tripura

4377. Shri Dasaratha Deb: Will the Minister of Community Development and Cooperation be pleased to state:

(a) whether the accounts of Yarn Sales and Purchase Cooperative Society of Tripura have been audited in 1959-60; and

(b) if so, the main features of the Audit Reports?

The Deputy Minister of Community Development and Cooperation (Shri B. S. Murthy): (a) The audit of the Yarn Sales and Purchase Society of Tripura for the Cooperative years 1958-59 and 1959-60 is in progress. This society was converted in 1960-61 into an Apex one under the style "The Tripura State Industrial Cooperative Society Ltd." Audit of this Apex society for 1960-61 will be taken up after the close of the cooperative year i.e. after 30th June, 1961.

(b) As the audit has not yet been completed—the question does not arise.

Opening of a Railway Hospital at Basti

4378. Shri Ram Shankar Lal: Will the Minister of Railways be pleased to state:

(a) whether between Gorakhpur and Gonda a distance of more than 90 miles on North Eastern Railway there is no Railway Hospital or dispensary and the services of non-railway doctors have to be often called for;

(b) if so, whether it is proposed to open a railway hospital, dispensary or a health centre at Basti midway between Gorakhpur and Gonda; and

(c) when the proposal is likely to be implemented?

The Deputy Minister of Railways (Shri Shahnawas Khan): (a) There

is no Railway Hospital or dispensary between Gorakhpur and Gonda but there are no reports about non-Railway Doctors being called in for services to be rendered to Railway employees.

(b) and (c). There was a proposal to provide a Health Centre at Basti during 1961-62, but the same has been deferred to 1962-63.

Warehouse for Tea at Calcutta

4379. Shri P. C. Borooah: Will the Minister of Transport and Communications be pleased to state:

(a) whether Government have sanctioned the construction of a multi-storeyed and air-conditioned warehouse for tea at Calcutta;

(b) if so, at what cost; and

(c) what action has been taken in that direction so far?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) Yes.

(b) Rs. 115.65 lakhs.

(c) The foundation work for the Tea Warehouse has been completed. The construction of the superstructure is in progress.

तहसील सहकारी समिति के धन का गबन

४३८०. श्री पद्म देव : क्या सामुदायिक विकास तथा सहकार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सत्य है कि हिमाचल प्रदेश के जिला मद्रास की तहसील ठयांग की तहसील सहकारी समिति का लाखों रुपयों का गबन हुआ है ?

(ख) क्या यह भी सत्य है कि उग धन के रीतन ही कोई योजना नहीं है श्री ?

(ग) यदि उपरोक्त प्रश्न (क) तथा (ख) के उत्तर सकारात्मक हों, तो सरकार इस दिशा में क्या कर रही है ?

सामुदायिक विकास तथा सहकार उपमंत्री (श्री ब० स० मूर्ति) : (क) जी हाँ, १,७५,०२१ रु० का गबन इस संस्था में १९५६ तक हुआ।

(ख) इस समय यह कहना कठिन है क्योंकि ऊपर वाली रकम के तीन मुकदमें अदालतों में दायर हैं।

(ग) सहकारी विभाग को संघ के धन की हानि की जब जानकारी हुई तो उन्होंने १९५६ से निम्नलिखित कदम उठाए :—

(१) धन के गबन के लिए जिम्मेवार प्रबन्ध कमेटी से अधिकार ले लिया गया और संघ के कार्यों को सम्हालने के लिए एक प्रशासक मुकर्रर कर लिया गया। जिनमें बड़ा बड़ी रकमें वसूल करनी थीं उनके व उनकी जमानतों और प्रबन्धक समिति के सदस्यों के खिलाफ मालमजामीकदमें तैयार किए गये

(२) प्रशासक ने बाद में रु० ३४०७३५.० की डिगरी ले ली। अब डिगरी की की इजरा दीवानी अदालत में कराई जा रही है।

(३) एक और डिगरी रु० १,५८,०७६.७२ की भी ले ली गई। इस के खिलाफ अभी तक दायर हुई और मामला अभी तक अदालत में अभी दायर है।

(४) तीसरा रु० २२,६८६.५१ का मामला भी मुहदफा मामिले के सामने है।

(५) ऊपर बनाए गए दीवानी दावे दायर करने के अलावा नीचे दिए गए फौजदारी दावे भी चलाए गए :

(१) थियोग सहकारी संघ के एजेंट के खिलाफ एक मुकदमा चलाया गया है। उसने संघ के नाम पर एक निजी ट्रक को रास्ते पर चलाने की इजाजत देने के जाली से कागजात बनाए थे। व थियोग में पहले दर्जे के न्यायाधीश के सामने मुनजिम है।

(२) एजेंट के खिलाफ एक और ५०,००० रुपये के मुकदमे की जांच हो रही है। यह रकम १,५८,०७६.७२ की डिगरी में शामिल है।

(६) संघ को ऋण-निस्तार-अधिकारी के शरीन कर दिया गया है और वह इन दावों को पेरवी कर रहा है।

हिमाचल प्रदेश में सहकारी समितियों द्वारा धन का गबन

४३८१. श्री पद्म देव : क्या सामुदायिक विकास तथा सहकार मंत्री यह बताने की कृपा करेंगे कि :

(क) ३१ दिसम्बर, १९६० तक हिमाचल प्रदेश में जिलावार सहकारी समितियों और संगठनों का कितना-कितना धन का गबन हुआ था; और

(ख) उक्त राशियों की वसूली के लिये क्या उपाय किये जा रहे हैं ?

सामुदायिक विकास तथा सहकार उपमंत्री (श्री ब० स० मूर्ति) : (क) जिलेवार जानकारी नीचे दी गई है :

नाम जिला	अन्तर्ग्रस्त समितियाँ	मामलों की संख्या	अन्तर्ग्रस्त धन (रुपये)
(१) महासू	२२	७६	४,७५,३७१.१५
(२) बिलासपुर	१	१	३८०.००
(३) चम्बा	१	१	१,०००.००
(४) मण्डी	१४	१४	५३,४०२.३१
योग	३८	९२	५,३०,१५३.४६

(ख) इन पुराने मामलों के लिए जो कदम उठाए जा रहे हैं उनमें सालिस मुकर्रर करना, भारी सबन के मामलों में फ़ीजदारी मुकदमें चलाना और जहां जरूरी होता है दिवालया करार देना शामिल है। अब तक रु० ६५,२५७ वसूल किए जा चुके हैं। अब यह बेकायदगियां काबू के अन्दर हैं। एक ज़िला सहकारी व संभरण अधिकारी बीच में पड़े हुए मामलों की पैरवी के लिए जल्दी मुकर्रर किया जाएगा।

हिमाचल प्रदेश सहकारी विपणन विकास संघ

४३८२ श्री पद्म देव : क्या सामुदायिक विकास तथा सहकार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि हिमाचल प्रदेश सहकारी विपणन विकास मंच का संचालक मण्डल समाप्त कर दिया गया है और उनका प्रशासन सरकार ने अपने हाथ में ले लिया है ; और

(ख) यदि हां, तो उनके क्या कारण हैं ?

सामुदायिक विकास तथा सहकार उप-मंत्री (श्री ब० ल० सूति) : (क) जी हां। हिमाचल प्रदेश सहकारी विपणन विकास मंच का संचालक मण्डल अगस्त १९६० में मुद्रस्तल किया गया और एक प्रशासनिक सभाकार कमेटी के साथ जिसमें तीन सरकारी तीन गैरसरकारी सहकारी सदस्य थे उसके काम सम्हालने के लिए मुकर्रर किया गया था।

(ख) (१) संचालक मण्डल कानून के के अतिरिक्त नहीं बना हुआ था।

२. मंच की कार्यवाहियों का प्रबंध ठीक नहीं था।

३. अनौचित्य वन के दुरुपयोग निदर्यों का उत्पन्न।

४. उधार लेने की सीमा से बहुत ज्यादा बाहर के कर्मा केला।

५. वन देने वाली संस्था (हिमाचल प्रदेश राज्य सहकारी बैंक) का विश्वास न रहा। उन्होंने मार्च १९६० में अपने प्रस्ताव द्वारा रजिस्ट्रार से प्रार्थना की कि संघ के संचालक मण्डल को मुद्रस्तल कर दिया जाए।

हिमाचल प्रदेश में आलू की बिक्री

४३८३. श्री पद्म देव क्या ज्ञात तथा कृपि मंत्री यह बताने की कृपा करेंगे कि क्या १९६० में हिमाचल प्रदेश में सहकारिता विभाग के सहयोग से बेचे गये आलू का पूरा मूल्य किसानों को चुका दिया गया है और यदि नहीं, तो वह कब तक चुकाया जायेगा ?

कृषि उपमंत्री (श्री मो० ब० कृष्णप्पा) : विभागीय लेखों के अनुसार २३.३३ लाख रुपये की राशि बाकी है और जो राशि पहले दे दी गई है वह २२.७१ लाख रुपये है। बाकी रकम सम्बन्धित व्यक्तियों द्वारा लेखों की पृष्टि करने के पश्चात् ६०,७४०.०० रुपये बर्गीकृत संभरण के परिमियम (premium) के साथ प्रदा कर दी जायेगी।

Colleges of Catering

4384. Shri Nanjappan: Will the Minister of Food and Agriculture be pleased to state:

(a) the number of colleges of catering to be set up in the country;

(b) the places where they will be set up;

(c) the aids to be given by the Centre and the States; and

(d) the subjects proposed to be taught and the number of persons to be trained in each of these colleges?

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): (a) and (b). There is a proposal under consideration to re-organise and put on a permanent footing the existing College of Catering and Institutional

Management at Bombay and to establish similar institutions in other important cities such as Delhi, Madras and Calcutta. The exact number of institutions to be set up and their locations are matters which are still under examination.

(c) The capital and recurring costs will have to be shared by the State and Central Government. The pattern of sharing of costs is under consideration in consultation with the State Government concerned.

(d) These details are being worked out.

Coastal Shipping

4385. Shri Muhammed Elias: Will the Minister of Transport and Communications be pleased to state:

(a) what is the reason for decrease in the cargo of coastal shipping;

(b) whether it is a fact that movement of salt by coastal vessels has fallen down to a great extent;

(c) if so, what is the reason for this; and

(d) what steps are being taken to improve the situation?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) There has been no appreciable decline in the total volume of the coastal trade during recent years.

(b) and (c). The movement of salt by the coastal vessels is from West Coast to Calcutta and from Tuticorin to Calcutta. While the movement of salt in the former sector has fallen, it has been off-set to a great extent by increase in the movement of salt from Tuticorin to Calcutta. However, there has been some reduction in the coastal salt traffic due to partial diversion, by rail, of the traffic from the West Coast ports to Calcutta.

(d). Government have decided to increase the volume of annual traffic of coal from Calcutta to the South

Indian and West Coast ports from one million to two million tons. In order to make the employment of colliers economical and to provide return cargo to colliers discharging coal at West Coast ports, efforts are also being made to divert, by sea, the rail traffic of salt from West coast ports to the Calcutta area.

Unauthorised Colonies in New Delhi

4386. Shri Bal Raj Madhok: Will the Minister of Health be pleased to state:

(a) the names of unauthorised colonies of New Delhi with the following details:

(i) the number of houses;

(ii) the number of vacant plots of land;

(iii) whether the colony came into existence before or after the Delhi Municipal Corporation Act;

(b) the particulars of unauthorised colonies regularised and approved during the last three years; and

(c) the principles on the basis of which the colonies referred to in part (b) above were approved?

The Minister of Health (Shri Kar-markar): (a) There are no unauthorised colonies in the jurisdiction of New Delhi Municipal Committee except the unauthorised jhuggies and labour camps scattered around New Delhi.

(b) and (c) Do not arise.

Loss of Service by Railway Employees

4387. Shri Subiman Ghose: Will the Minister of Railways be pleased to state:

(a) whether services of any Railway employees in Eastern and South Eastern Railways were terminated according to Rule 149 of the Railway Establishment Code Vol. I (1959 Edition) in 1960 and 1961 (upto March);

(b) if so, the number of such employees Zone-wise and the class to which they belong; and

(c) how many of them lost services for (i) accidents (ii) corruption (iii) gross misconduct to high officials and (iv) other reasons?

The Deputy Minister of Railways (Shri Shah Nawaz Khan): (a) Yes. The Hon'ble Member has perhaps in mind the cases of exercise of summary powers by General Managers.

(b) Eastern Railway	1
South Eastern Railway	2
All three belonged to Class III.	
(c) (i) Accidents	Nil
(ii) Corruption	2
(iii) Assault on supervisory official.	1
(iv) Other reasons	Nil

मध्य प्रदेश में नदी परियोजनायें

श्री दत्त. श्री अमर सिंह डाबर : क्या सिंचाई और बिजुत मंत्री यह बताने की कृपा करेंगे कि :

(क) तृतीय पंचवर्षीय योजना के अन्तर्गत मध्य प्रदेश के झारखण्डा और अरमोहा जिलों में किलनी नदी बांध परियोजनायें आरम्भ करने का विचार है जिन पर १० लाख रुपये में अधिक व्यय प्रायेगी ; और

(ख) जिला झारखण्डा की लगान महसूल पेटलाबाद में ऐसी किलनी परियोजनाओं के लिये सर्वेक्षण हो चुका है ?

सिंचाई और बिजुत उपमंत्री (श्री हाथी) :

(क) तथा (ख). जानकारी इकट्ठी की जा रही है और सभा पटल पर रख दी जायेगी ।

Delhi Milk Scheme

4389. Shri A. M. Tariq: Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that certain instances of malpractices in handling

of collections from booths installed under the Milk Supply Scheme have come to the notice Government;

(b) if so, the details thereof; and

(c) the action Government proposed to take in the matter?

The Deputy Minister of Agriculture (Shri M. V. Krishnappa): (a) to (c). So far, only one instance where a Depot Manager failed to make over the correct amount, has come to the notice of Government. The accounts of the Depot Manager were, therefore, checked and the full amount of Rs. 1,023-00 remitted short by him, has been realised from him. The services of the Depot Manager concerned have been dispensed with and suitable action is being taken against the cash clerk concerned for failing to find out the short credits by the Depot Manager.

Scarcity of Water in Jangpura, New Delhi

4390. Shri Ram Garib: Will the Minister of Health be pleased to state:

(a) whether it is a fact that there is a great scarcity of water in Jangpura area in New Delhi;

(b) whether Government have received any representations in this regard;

(c) whether it is a fact that water connections for domestic use are not issued in this area whereas water connections for commercial use are being used and if so, what are the reasons for the same; and

(d) what steps Government propose to take to mitigate the hardships of the residents of that area?

The Minister of Health (Shri Kar-markar): (a) There is actually no scarcity of water supply in Jangpura area. On the other hand it is presumed that this question is mainly concerned with Bhogal area where water supply is being given at present only through public hydrants.

(b) Only one or two casual complaints have been received by the Delhi Municipal Corporation regarding low pressure in Jangpura Extension area.

(c) Water connections are being given to those houses where flush system of drainage is installed as well as to dispensaries, schools and temples i.e., not only for domestic but also for commercial, educational and religious purposes without any discrimination, provided proper drainage exists.

(d) In order to improve the pressure in the areas of Jangpura, Bhogal, Nizamuddin, etc. a new trunk main is being laid from Hardinge Bridge to Nizamuddin which is expected to be completed in about a month.

P. & T. Building, Amritsar

4391. **Shri Bal Raj Madhok:** Will the Minister of Transport and Communications be pleased to state:

(a) whether it is a fact that the funds of the sanctioned electric estimates for the Departmental buildings of Amritsar Telegraph Sub-Division were utilised for the Congress Session at Amritsar in 1956;

(b) whether the diversion of funds from sanctioned departmental estimates for political conferences is permissible under the rules; and

(c) if not, what action Government propose to take against those responsible for it?

The Minister of Transport and Communications (Dr. P. Subbarayan): (a) No funds of any sanctioned electric estimate for the departmental buildings in Amritsar Telegraph Sub-Division were utilised for the Congress Session.

(b) and (c). Do not arise.

P. & T. Employees in Punjab Circle

4392. **Shri Bal Raj Madhok:** Will the Minister of Transport and Communications be pleased to state:

(a) the total number of officials facing departmental disciplinary proceed-

ings in Punjab Circle and how many of them have been suspended;

(b) the number of appeals against disciplinary proceedings lying undisposed in the Punjab Circle;

(c) whether it is a fact that some of the officials under suspension in Punjab Circle have not been paid the suspension allowance in full for the last one year and a half; and

(d) if so, what action Government propose to take in the matter?

The Minister of Transport and Communications (Dr. P. Subbarayan):

(a) Out of 171 officials facing departmental proceedings on 1-4-1961, 37 were under suspension.

(b) 97.

(c) No, Sir.

(d) Does not arise.

Steps for Immunisation against Whooping Cough etc.

4393. **Dr. Sushila Nayar:** Will the Minister of Health be pleased to state:

(a) whether the attention of the Government has been drawn to the reports of untoward results of whooping cough immunisation;

(b) what is the extent of the use of triple vaccine for immunising children against diphtheria, tetanus and whooping cough; and

(c) what steps, if any, have been taken to provide and popularise the use of immunisation against diphtheria and tetanus only?

The Minister of Health (Shri Kar-markar): (a) Yes. Whooping cough vaccine sometimes gives rise to untoward reactions but these reactions are usually very slight and are in no way different from the reactions produced by other prophylactic inoculations. In some cases allergic manifestations appear as a result of hypersensitiveness of the individual. In very rare cases encephalopathy may occur but this complication can be prevented by avoiding administration

of the vaccine if there is a history of convulsions in the child or in the family; or the child has just recovered from an infectious disease; or is cutting teeth.

(b) The extent of the use in India of triple vaccine for immunising children against diphtheria, tetanus and whooping cough is very limited at present because of the non-availability of this vaccine in sufficient quantities.

(c) The Government of India have decided to arrange for the production of triple vaccine at the Central Research Institute, Kasauli, in collaboration with W.H.O. and UNICEF to combat whooping cough, tetanus and diphtheria.

A W.H.O. short-term consultant arrived recently to advise on the structural alterations to the existing laboratory and on the techniques to be followed in the production of the triple vaccine on a large scale. The UNICEF equipment is also likely to arrive shortly and the production will commence thereafter.

Necessary steps to popularise the use of triple vaccine to combat whooping cough, tetanus and diphtheria, will be taken after sufficient quantities of that vaccine become available for use.

Telephone Exchange, Imphal

4394. Shri L. Achaw Singh: Will the Minister of Transport and Communications be pleased to state:

(a) whether it is a fact that the proposed scheme for extension of 100 telephone lines for Imphal has not been sanctioned by the Director of Posts and Telegraphs at Shillong for the last two years; and

(b) if so, the reasons therefor?

The Minister of Transport and Communications (Dr. P. Subbarayan): (a) and (b). The scheme has already been sanctioned in September, 1959. The installation will be taken in hand as soon as requisite materials are received.

492(A) LSD—4.

Settlement of Landless Labourers in Punjab

4395. Shri Ram Krishan Gupta: Will the Minister of Food and Agriculture be pleased to state:

(a) whether any amount was given to Punjab Government for settlement of landless labourers during the Second Five Year Plan;

(b) if so, total amount given;

(c) whether it has been fully utilised; and

(d) the total number of landless labourers settled?

The Minister of Agriculture (Dr. P. S. Deshmukh): (a) to (d). Prior to integration with Punjab, the erstwhile PEPSU Government had formulated a scheme for the resettlement of ejected tenants and landless agricultural labourers under the Pepsu Tenancy and Agricultural Lands Act, 1955. An amount of Rs. 14:20 lakhs was allocated at the beginning of the Second Five Year Plan for the scheme. This Act was subsequently amended by the Government of PEPSU on the eve of merger and the provisions under which the wastelands (on which resettlement had to take place) were to be acquired were repealed. In the absence of any legal provision, the scheme was dropped by the Punjab Government.

Considerable progress has already been made in the work relating to assessment of surplus areas and preparation of lists of tenants eligible for resettlement under the Punjab Security of Land Tenures Act, 1953, and the Pepsu Tenancy and Agricultural Lands Act, 1955. In the Third Five Year Plan the State Government have included the following two schemes:—

(i) Resettlement of landless agricultural workers who will be resettled on a part of the surplus area which is being assessed under the Punjab Security of Land Tenures Act, 1953, and the Pepsu Tenancy

and Agricultural Lands Act, 1955. — Rs. 85 lakhs.

- (ii) Settlement of Harijans and agricultural workers under the East Punjab Utilization of Lands Act, 1949. Rs. 15 lakhs.

TOTAL:— Rs. 1 crore

500 ejected tenants have been re-settled by the State Government on surplus lands upto 31st October, 1960.

Laying of Underground Cables on S. E. Railway

4396. Shrimati Maimoona Sultan: Will the Minister of Transport and Communications be pleased to state:

(a) whether the attention of Government has been drawn to the fact that the electrification of certain regions of the South Eastern Railway has been badly delayed on account of the failure of P. & T. Department to complete the laying and connecting of underground cables; and

(b) if so, the reasons for this delay?

The Minister of Transport and Communications (Dr. P. Subbarayan):

(a) The P. & T. works are coordinated with the works of the Railway and power supply administrations. No serious delays have arisen on account of P. & T.

(b) Does not arise.

Locos out of commission on Western Railway

4397. Shrimati Maimoona Sultan: Will the Minister of Railways be pleased to state:

(a) whether it is a fact that as many as thirty or forty per cent locomotives on the Western Railway and serving Kandla Port are out of commission; and

(b) if so, the reasons therefor?

The Deputy Minister of Railways (Shri S. V. Ramaswamy): (a) Yes Sir.

(b) Trouble with the Hydraulic Transmission.

Anti-Locust Measures

4398. Shri D. C. Sharma: Will the Minister of Food and Agriculture be pleased to state:

(a) whether a meeting of the Central and Rajasthan Government officials was held in Jaipur recently to discuss anti-locust measures; and

(b) if so, the outcome thereof?

The Minister of Agriculture (Dr. P. S. Deshmukh): (a) Yes, on 28th April, 1961.

(b) The Government of India is responsible for anti-locust operations in the "Scheduled Desert Area." For this purpose they have established a Locust Warning Organisation with 41 outposts with basic technical staff who act in close co-operation with the State Government and local authorities as well as the local population. The manner in which this co-operation and coordination of the efforts of all concerned should be ensured was discussed at the meeting. It was *inter alia* decided:—

- (i) that full co-operation of the Panchayats, Panchayat Samities and Zila Parishads would be secured for this work;
- (ii) that rewards would be given to persons for bringing in first correct information about locust swarms or settling thereof or egg lay or hopper appearance;
- (iii) that the additional staff required locally would be engaged by the Rajasthan Government on behalf of the Central Government, and the quantum of such staff was determined.
- (iv) that adequate number of labourers would be engaged for anti-locust operations right from the stage of breeding; and
- (v) that one aeroplane would be exclusively placed at the dis-

posal of the Locust Warning Organisation for anti-locust measures, in Rajasthan.

Casual Labourers in Olavakot Division of S. Rly.

4399. Shri V. Eacharan: Will the Minister of Railways be pleased to state:

(a) the number of casual labourers recruited in the Mechanical Engineering and Traffic sections of the Southern Railway in Olavakkot Division during the period from June, 1960 to March, 1961;

(b) how many of them have got continuous service and have been absorbed in permanent vacancies in each category;

(c) what is the number of Scheduled Castes and Scheduled Tribes candidates in each section; and

(d) whether any one has been taken through the employment exchanges?

The Deputy Minister of Railways (Shri S. V. Ramaswamy): (a)

Mechanical Engineering Traffic

(a)	250	139
(b)	Nil	
(c)	24	75
(d)	Nil	

सहकारी क्षेत्र में चीनी की मिलें

४४००. श्री कुशवन्त राय : क्या साधु तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) गत तीन वर्षों में उत्तर प्रदेश सरकार ने सहकारी क्षेत्र में चीनी की कितनी मिलें और किन-किन स्थानों पर लगाने की सिफारिश की है ;

(ख) इन में से कितनी सिफारिशें स्वीकार कर ली गई हैं और कितनी अस्वीकृत कर दी गई हैं ; और

(ग) उन्हें स्वीकार अथवा अस्वीकार करने के क्या कारण थे ?

साधु तथा कृषि उपमंत्री (श्री डॉ० रामस) : (क) से (ग). द्वितीय योजना लक्ष्य के अनुसार उत्तर प्रदेश सरकार ने तीन सहकारी कारखानों, बाघपात, जिला मेरठ बाजपुर, जिला नैनीताल, और सरसावा, जिला सहारनपुर में स्थापित करने की सिफारिश की थी। यह सब प्रस्ताव स्वीकार कर लिये गये थे।

तृतीय योजना लक्ष्य के अनुसार राज्य सरकार ने, १० सहकारी कारखानों स्थापित करने की सिफारिश की है उनमें से अभी तक, एक मुझाव, प्रस्तावित स्थान के उचित होने के कारण स्वीकृत किया गया है। दूसरे मुझा विचाराधीन हैं।

रेलवे पुलिस के सिपाही के खिलाफ कार्यवाही

४४०१. श्री अमर सिंह डामर : क्या रेलवे मंत्री २६ अप्रैल, १९६० के तारांकित, प्रश्न संख्या २६३२ के उत्तर के संबंध में यह बताने की कृपा करेंगे कि: रेलवे पुलिस के सिपाही संख्या ५५३ के, जिसने २४ मार्च, १९६० की रात को बायाना स्टेशन पर एक महिला के साथ बुरा बर्ताव किया था, खिलाफ क्या कार्यवाही की गई है ?

रेलवे उपमंत्री (श्री ज्ञानबालाजी काँ)

इम मामले में जो कार्रवाई की गयी है उसके बारे में पुलिस अधिकारियों से अंतिम रिपोर्ट की अभी प्रतीक्षा की जा रही है।

उत्तर प्रदेश में राष्ट्रीय राजमार्ग और पुल

४४०२. श्री भक्त बर्दान: क्या परिचय तथा संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) उत्तर प्रदेश में राष्ट्रीय राजमार्गों और पुलों के निर्माण के लिये द्वितीय पंचवर्षीय योजना में प्रति वर्ष कितना धन व्यय किया गया ;

(ख) उस धन से किन-किन राजमार्गों और पुलों का निर्माण किया गया और किन-किन का निर्माण अभी किया जा रहा है ;

(ग) इन कार्यों पर तीसरी पंचवर्षीय योजना में कितना धन व्यय होने का अनुमान है; और

(घ) इस समय उत्तर प्रदेश की कौन-कौन सी सड़कें राष्ट्रीय राजमार्गों में सम्मिलित हैं और उन में से प्रत्येक की लम्बाई कितनी है?

परिवहन तथा संचार मंत्रालय में राज्य-मंत्री (श्री राज बहादुर) : (क)

वर्ष	व्यय
	लाख रुपयों में
१९५६-५७	९३.१७
१९५७-५८	६७.३६
१९५८-५९	८६.३८
१९५९-६०	९६.०६
१९६०-६१	१००.४४ (अनुमानित)
	४४३.४१

(ख) मांगी गयी सूचना से संबंधित विवरण सभा पटल पर रखा गया है।

[द्वितीय पुस्तकालय में रखा गया संख्या एल टी-२९३१६१]

(ग) लगभग १६० लाख रुपये (सड़क निर्माण के काम के लिए १२० लाख रुपये और पुलों के निर्माण कार्य के लिए ४० लाख रुपये)

(घ) मांगी गई सूचना से सम्बन्धित विवरण सभा पटल पर रखा गया है [द्वितीय परिशिष्ट ६, अन्वय संख्या ५९]

Elections to Imphal Municipal Board

4403. **Shri L. Achaw Singh:** Will the Minister of Health be pleased to state:

(a) whether the attention of the Government has been drawn to the

Manipur Gazette of March 24, 1961 that the next civic election of Imphal Municipal Board will be held on adult franchise and that Section 14 of the Assam Municipal Act, 1956 will be suitably amended; and

(b) if so, the steps taken to implement the decision?

The Minister of Health (Shri Kar-markar): (a) Yes.

(b) Action has been initiated for undertaking legislation for amendment of Section 14 of the Assam Municipal Act, 1956, as extended to the Union Territory of Manipur, with a view to introducing adult franchise for Municipal elections in that Union Territory.

Removal of Railway Employees from Service

4404. **Shri S. M. Banerjee:** Will the Minister of Railways be pleased to state:

(a) whether some employees of the office of Divisional Supdt., Lucknow who were actually working during the entire period of July, 1960 Strike have been removed from service on the grounds of participation in Strike;

(b) if so, the charges against them;

(c) the number of such employees;

(d) the steps taken by Government in the matter; and

(e) what decision, if any, has been taken on their appeals submitted on the 14th February, 1961?

The Deputy Minister of Railways (Shri S. V. Ramaswamy): (a) No;

(b) to (e) Do not arise.

Aircraft Industry

4405. { Shri S. M. Banerjee:
Shri Aurobindo Ghosal:
Shri Prabhat Kar:
Shri Tridib Kumar
Chaudhuri:
Shri T. B. Vittal Rao:
Shri Dasaratha Deb:

Will the Minister of Transport and Communications be pleased to state:

(a) whether it is a fact that a memorandum regarding starting of manufacturing units of aircraft and allied spares and complete nationalisation of aircraft industry signed by nearly 5000 people of West Bengal including several members of West Bengal Legislative Assembly has been submitted to Government;

(b) whether this has been considered; and

(c) if so, the reaction of Government in regard thereto?

The Deputy Minister of Civil Aviation (Shri Mohiuddin): (a) to (c). Yes, Sir. A number of identical representations addressed to the Prime Minister have been received by the Government in which the following two demands are made:—

(i) Demand for starting a manufacturing unit for the aircraft industry at Dum Dum; and

(ii) Demand for completing the programme of nationalisation of air transport industry.

With regard to Demand No. (ii), a policy statement has already been made by Deputy Minister of Civil Aviation in the Lok Sabha on 1st December, 1960.

As regards demand No. (i), the manufacture of spare parts is under consideration.

Working in Post Offices on Republic Day

4406. Shri Subiman Ghose: Will the Minister of Transport and Communications be pleased to state:

(a) whether some clerks worked in the Asansol Post Offices under Post

Master General, West Bengal Circle on 26th January, 1961;

(b) whether they volunteered their services on that date or were made to work;

(c) if they were forced to work, the reasons for such compulsion; and

(d) whether in any other Post Offices under P.M.G., West Bengal Circle the employees were made to work on that date?

The Minister of Transport and Communications (Dr. P. Subbarayan):

(a) Yes.

(b) and (c). The staff of delivery post offices are brought on duty by rotation on postal holidays as a limited service particularly one delivery is rendered to the public even on postal holidays.

(d) Yes, not only in West Bengal Circle but also in other Circles.

Building for Monitoring Station, Calcutta

4407. Shri Subiman Ghose: Will the Minister of Transport and Communications be pleased to state:

(a) whether any permanent building for monitoring station in Calcutta has been constructed;

(b) if so, at what cost and in which part of the city the building is situated; and

(c) when it will start functioning?

The Minister of Transport and Communications (Dr. P. Subbarayan): (a) Yes.

(b) Cost—Rs. 2,61,000 Locality—6th mile stone, Budge-Budge Road, Calcutta (Near Gopalpur village).

(c) Expected to be ready for operation by December, 1961.

Train Examiners

4408. { Ch. Ranbir Singh;
Shri Ganpati Ram:

Will the Minister of Railways be pleased to state:

(a) whether it is a fact that the Train Examiners in the scale of Rs. 150—225 who qualified prior to 10th February, 1958 in the Suitability Test have been treated Senior to those who qualified subsequently on the Northern Railway;

(b) if so, whether the same has been implemented in the Delhi Division also; and

(c) whether it is also a fact that the representations of the personnel who were adversely affected have been considered and rejected by the General Manager, Northern Railway; and

(d) if so, the reasons therefor?

The Deputy Minister of Railways (Shri Shah Nawaz Khan): (a) and (b). Yes, Sir.

(c) Yes, by the Chief Personnel Officer, Northern Railway.

(d) The decision to treat the persons who qualified prior to February 1958 as senior to those who qualified subsequently is applicable to all the Divisions of the Northern Railway and no exception could be made in respect of staff of Delhi Division.

दिल्ली दूध योजना

४४०६. श्री प्रकाशबीर शास्त्री: क्या काल तथा कृषि मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि दिल्ली दूध योजना के अन्तर्गत जो दूध दिया जाता है वह निर्धारित स्टैंडर्ड के बराबर नहीं है;

(ख) क्या उस में किसी किस्म का पाउडर (चूर्ण) मिलाया जाता है;

(ग) यदि हाँ, तो उसका क्या नाम है और वह किस मात्रा में मिलाया जाता है; और

(घ) ऐसा करने के क्या कारण हैं?

कृषि उपमंत्री (श्री मो० ब० कृष्णप्पा):

(क) जी नहीं।

(ख) से (घ) दिल्ली दूध योजना ३ किस्म का दूध बेचती है अर्थात् (१) भैंस (२) गाय और (३) टॉन्ड। इन किस्मों के दूध का मिश्रण निम्न प्रकार है:—

दूध की जैसा दिल्ली दूध जैसा खुराक में किस्म योजना द्वारा मिलावट रोकने संभरण किया के अधिनियम गया में दिया है

चरबी एस०एम०	चरबी एस०एम०
% एक०%	% एक०%

भैंस	६.४	से	६.२	६.००	६.००
	६.५				

गाय	४.६	८.५	४.००	८.५
	से	से		
	४.८	८.७		

टॉन्ड	३.१	८.८	३.००	८.५
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जब इन किस्मों के दूध में चर्बी अथवा 'चर्बी के अतिरिक्त ठोस' की मात्रा खुराक में मिलावट रोकने के अधिनियम द्वारा व्यवस्थित न्यूनतम मात्रा से कम हो तब यह आवश्यक समझा गया है कि उनको बढ़ाने के लिये ताजा क्रीम या फुवारे द्वारा सुखाया हुआ दूध का चूर्ण मिलाया जाये।

Diversion of Drain No. 8 into Najafgarh Jhill, Delhi

4410. { Shri C. K. Nair;
Shri Naval Prabhakar:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether it is a fact that part of the drain No. 8 is being diverted into the Najafgarh Jhill which will create bigger logging problems for the State of Delhi;

(b) whether the Punjab Government consulted the Delhi Administration or the Central Government in this connection; and

(c) what steps do Government propose to take to protect Delhi area from such a menace?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) A cut with a discharging capacity of 450 cusecs as recommended by the Three-man Committee appointed by the Ministry of Irrigation and Power has been agreed to from the outfall of drain No. 8 to the Najafgarh jheel for relieving drainage congestion in Jahazgarh area, subject to the condition that the following works should be completed before the operation of the cut:—

- (i) Diversion channel from Gohana via Punjab territory to the river Yamuna;
- (ii) Najafgarh Drainage Scheme, Phase II;
- (iii) Control regulators on the proposed cut; and
- (iv) Further enlargement of Najafgarh drain.

The additional waters from the Jahazgarh area would be permitted to pass into the jheel only after the attainment of water level at R.L. 688.

(b) The drainage problem of areas adjoining Delhi and Punjab was considered at a meeting held in the Ministry of Irrigation and Power on 20th October, 1960. The representatives of the Central Government, the Delhi Administration and the Punjab Government were present. In this meeting, a three-man Committee was appointed for examining the drainage problems. This Committee's report was accepted by all concerned, and as far as the cut from Jahazgarh area to the Najafgarh jheel was concerned, the conditions indicated in reply to (a) above were stipulated.

(c) In view of (a) and (b) above, this does not arise.

Drinking water supply in Delhi

4411. { Shri C. K. Nair;
Shri Naval Prabhakar:

Will the Minister of Health be pleased to state:

(a) the name of the Ministry which is responsible for the full supply of drinking water for the city of Delhi;

(b) the schemes which are under way for ensuring the full supply of drinking water for the city within the Third Five Year Plan, and

(c) the total cost involved in these schemes.

The Minister of Health (Shri Karmarkar): (a) The Municipal Corporation of Delhi is responsible for the supply of drinking water to Delhi. The Ministry responsible for answering question in Parliament regarding water supply to Delhi is the Ministry of Health.

For giving directions to the Municipal Corporation of Delhi under Section 487 of the Delhi Municipal Corporation Act, 1957 (No. 66 of 1957), the Ministry of Home Affairs are the administrative Ministry.

(b) During the Third Five Year Plan it is proposed to increase the capacity of Water Works from 90 to 130 million gallons per day and all works to achieve this, such as raw water pumps, mains, treatment plants reservoirs, Venturi Meters, Distribution Mains etc. have been included in the Third Five Year Plan.

(c) The estimated cost of schemes approved to be included in the Third Five Year Plan is Rs. 500.32 lakhs.

Diversion of Drain No. 8 into Jamuna

4412. { Shri C. K. Nair;
Shri Naval Prabhakar:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether the Government have received any complaints from some

villagers in Delhi regarding the diversion of drain No. 8 of Rohtak into Jamuna through drain No. 6;

(b) steps taken by Government to rectify their grievances; and

(c) the alignment that is agreed upon between the Central and the Punjab Governments?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) The reply is in the affirmative.

(b) The matter is receiving attention of technical experts of Punjab and Central Government.

(c) No alignment has yet been agreed to.

Pay scales of Surgeons in Delhi

4413. Shri S. M. Banerjee: Will the Minister of Health be pleased to state:

(a) whether new pay scales recommended by Pay Commission for the doctors both Assistant Surgeon, Grades I and II working under Delhi Administration have not yet been implemented;

(b) if so, the reasons for the abnormal delay;

(c) whether some of the doctors have been fixed in the scale of Rs. 375—800;

(d) whether this pay scale was recommended by the Pay Commission;

(e) whether non-practising allowance is paid to all doctors; and

(f) if not, whether they are allowed private practice?

The Minister of Health (Shri Karmarkar): (a) and (b). The Pay Commission's recommendations for revision of the pay scale of the posts of Assistant Surgeons, Grade II have been implemented.

The posts of Assistant Surgeon, Grade I are included in Grade V of the Central Health Service. Revised scales of pay for all the Grades of

the Central Health Service, including Grade V have been notified. Pending the formation of the Central Health Service Cadre, however, steps have been taken to prescribe revised scales of pay for individual posts including the posts of Assistant Surgeon, Grade I.

(c) and (d). No.

(e) Non-practising allowance is paid to all the doctors under the Delhi Administration except the following:—

1. Principal, Maulana Azad Medical College.

2. Additional Medical Superintendent, Irwin Hospital.

3. Medical Officers who have been declared as Authorised Medical Attendants for the treatment of Government servants and their families.

4. E.N.T Specialist.

(f) The following are allowed private practice:—

1. Additional Medical Superintendent who is holding the additional charge of the post of Staff Surgeon, Delhi.

2. E.N.T. Specialist.

3. Medical Officers who have been declared as Authorised Medical Attendants are allowed private practice among the families of entitled Government servants only.

Electrification between Sambalpur and Rourkela Stations

4414. Shri P. G. Deb: Will the Minister of Railways be pleased to state:

(a) whether any progress has been made regarding the electrification of Railway Stations between Sambalpur and Rourkela;

(b) if so, the total amounts sanctioned for the same; and

(c) when the work is likely to be completed?

The Deputy Minister of Railways (Shri S. V. Ramaswamy): (a) to (c). Between Sambalpur and Rourkela, 5 stations namely Rourkela, Rajgangpur, Jharsuguda, Sambalpur Road and Sambalpur have been electrified at an approximate cost of Rs. 67,921. Electrification of Panposh station at an anticipated cost of Rs. 5,000 have been included in 1961-62 Works Programme.

Water Scarcity for Irrigation in Orissa

4415. Shri P. G. Deb: Will the Minister of Irrigation and Power be pleased to state:

(a) whether Government are aware of the fact that there is a great scarcity of water for irrigation purposes during summer months in Aunli area of Sambalpur district in Orissa; and

(b) if so, the steps taken to ease the situation?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) and (b). The information is being collected and will be laid on the Table of the House.

Community Blocks in Sambalpur District

4416. Shri P. G. Deb: Will the Minister of Community Development and Cooperation be pleased to state:

(a) the number of community blocks which have been opened in 1960 in the Sambalpur District;

(b) the names of the blocks and the amount spent on each block; and

(c) why no blocks have been opened in Deogarh sub-division so far?

The Deputy Minister of Community Development and Cooperation (Shri B. S. Murthy): (a) 4 Pre-extension blocks were opened in Sambalpur District in 1960. Besides this 2 Pre-extension blocks of Maneswar and Anbabhona which were opened in the District in 1959 were also converted to Stage-I in 1960.

(b) The names of the 4 Pre-extension blocks opened in 1960, and the expenditure incurred in each of those blocks are as follows:

	Rs.
(1) Rairakhol	5,500.00 (up to Feb., 1961)
(2) Bijepur	6,947.00 (up to March, 1961)
(3) Deogarh	558.00 (up to Feb., 1961)
(4) Jujumara	991.00 (up to Feb., 1961)

(c) In Deogarh sub-division, Deogarh block was opened in October, 1960 and Barkote block in April, 1961.

Bhubaneswar-Rourkela Bus Service

4417. Shri P. G. Deb: Will the Minister of Transport and Communications be pleased to state:

(a) whether Government are aware of the fact that people are put to great difficulty during summer by travelling in Government Buses from Bhubaneswar to Rourkela;

(b) if so, action being taken in the matter; and

(c) whether Government propose to introduce air-condition bus service during summer on this route?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) to (c). The information required is being collected from the Government of Orissa and will be laid on the Table of the House as soon as it becomes available.

Bridge over River Brahmini, Orissa

4418. Shri P. G. Deb: Will the Minister of Transport and Communications be pleased to state:

(a) whether the Orissa Government had requested the Centre for construction of a bridge over the river Brahmini near Talchar and Deogarh border; and

(b) if so, the action taken in the matter?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) and (b).

The Orissa Government first proposed the construction of this bridge in December 1957 for being financed from the Central Fund allocations to the State. On reconsideration, the State Government modified their proposals and in their modified proposals this bridge work was not accorded a sufficiently high priority. Consequently, this bridge work could not be accommodated within the free balance in the States allocation account.

National Highway No. 6 in Orissa

4419. Shri P. G. Deb: Will the Minister of Transport and Communications be pleased to state:

(a) whether the National Highway No. 6 passing through Barkote and Sambalpur in Orissa has been completed;

(b) how much land was acquired for the purpose;

(c) whether it is a fact that Orissa Government till now have been charging and collecting land revenue from the people whose lands had been acquired for the National Highway;

(d) if so, the reason therefor;

(e) the amount of compensation paid so far to the people whose land was acquired; and

(f) whether the land revenue collected has been refunded?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) The entire section of National Highway between Sambalpur and Barkote is through and traffic passes on this route unhampered. Some improvement works are, however, being carried out on this route.

(b) to (f). The required information is being collected from the State Government and will be laid on the Table of the Sabha in due course.

Fruits in Kuchanda Sub-division of Orissa

4420. Shri P. G. Deb: Will the Minister of Food and Agriculture be pleased to state:

(a) whether Government are aware of the fact that Kuchanda Sub-division in Orissa is famous for oranges mangoes and other fruits;

(b) if so, whether the horticulture department has any proposals to exploit fruit industry in this area; and

(c) if so, the details thereof?

The Minister of Agriculture (Dr. P. S. Deshmukh): (a) Yes.

(b) Yes.

(c) Intensive fruit production drive has been started since 1960-61 and steps have been taken to concentrate the cultivation of mango, orange and other tropical fruits in this area.

Godowns for Rice Storage in Orissa

4421. Shri P. G. Deb: Will the Minister of Food and Agriculture be pleased to state:

(a) whether the Central Government has constructed any warehouses and godowns for rice storage in Orissa State;

(b) if so, the amount spent so far and the location of places; and

(c) whether any godowns have been constructed at Bhojpur and Barkote of Sambalpur District and kiakata and Bagdia of Dhankanal District in Orissa?

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): (a) and (b). Construction of a godown of 10,000-ton capacity at Khurda Road is in progress and the expenditure so far incurred on construction is Rs. 3,17,536 against the total estimated expenditure of Rs. 17,12,373.

Construction of additional godowns of 5,000-ton capacity each at Balasore, Bhubaneshwar and Rourkela has been approved.

(c) No.

Trunk Telephone Line between Sambalpur and Deogarh

4422. Shri P. G. Deb: Will the Minister of Transport and Communications be pleased to state:

(a) whether Government are going to have a direct trunk telephone line between Sambalpur and Deogarh in Orissa;

(b) if not, the reasons therefor; and

(c) whether it is economical to have a shorter route instead of the lines passing through Kuchinda in a roundabout way?

The Minister of Transport and Communications (Dr. P. Subbarayan):

(a) No.

(b) A direct circuit is not justified.

(c) No.

Deogarh Hospital in Orissa

4423. Shri P. G. Deb: Will the Minister of Health be pleased to state:

(a) whether Government are aware of the fact that the Deogarh Hospital in Orissa is not properly staffed according to Government Regulations;

(b) if so, the reasons for same; and

(c) the present strength of the Hospital staff in different sections as compared with 1947?

The Minister of Health (Shri Karmarkar): (a) to (c). Information is being collected and will be laid on the Table of the Sabha in due course.

Procedure for Supply of Timber in Orissa

4424. Shri P. G. Deb: Will the Minister of Food and Agriculture be pleased to state:

(a) whether Government are aware that the procedure regarding the supply of timber or bamboo for the construction of houses in Orissa is

very defective and creates difficulties for the people to get their demand; and

(b) if so, whether this procedure will be simplified to enable the people to get timber easily?

The Minister of Agriculture (Dr. P. S. Deshmukh): (a) and (b). Information is being collected and will be placed upon the Table of the House when received.

Supply of Electricity to Sambalpur from Hirakud Project

4425. Shri P. G. Deb: Will the Minister of Irrigation and Power be pleased to state:

(a) whether Government are aware that Sambalpur area is being supplied electricity from Hirakud Dam now; and

(b) if so, why high rates are charged from the public even now when the power is being taken from Hirakud Dam?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) Yes.

(b) General hydro-power tariff is in force in Sambalpur area since the taking over of the Sambalpur Electric Supply Undertaking by the State Government on 1st November, 1960. No higher rates are being charged.

Post Offices in Orissa

4426. Shri P. G. Deb: Will the Minister of Transport and Communications be pleased to state:

(a) whether it is a fact that Deogarh Post-cum-Telegraph Office in Orissa is not properly staffed;

(b) whether there are other Post Offices in Orissa which are also not properly staffed; and

(c) if so, the action being taken in the matter?

The Minister of Transport and Communications (Dr. P. Subbarayan): (a) No.

(b) In a few post offices there is a shortage of one or two officials.

(c) Approved candidates are being allotted for filling up the vacancies.

Gliding Club at Bhuvaneshwar

4427. Shri P. G. Deb: Will the Minister of Transport and Communications be pleased to state:

(a) whether there is any proposal to start a gliding club at Bhuvaneshwar; and

(b) if so, when?

The Deputy Minister of Civil Aviation (Shri Mohiuddin): (a) No, Sir, no such proposal is under consideration at present.

(b) Does not arise.

Muchkund Hydro-Electric Project

4428. Shri P. G. Deb: Will the Minister of Irrigation and Power be pleased to state:

(a) the progress made regarding the construction of Muchkund Hydro-Electric Project so far;

(b) the total amount spent so far; and

(c) when it is likely to be completed?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) The Muchkund Hydro-Electric Project has been completed with the commissioning of three units of 17,000 KW each, and three units of 21,250 KW each. Out of the total generating capacity of 114,750 KW, 30% is the share of Orissa State. The Orissa State took up the construction of 132 KV transmission line from Muchkund (Duduma) to Rayagada (Stage-I), and from Rayagada to Berhampur (Stage-II) together with 33 KV and 11 KV branch lines. The Duduma-Rayagada section of the 132 KV Line and most of the 33 KV lines have been completed, while work on the Rayagada-Berhampur section is in progress.

(b) Total estimated expenditure upto the end of the Second Plan was as under:

Andhra Pradesh's share—Rs. 26.99 crores.

Orissa's share—Rs. 7.29 crores.

(c) The works in Andhra Pradesh have already been completed. Those in Orissa are likely to be completed in 1962.

Bamra-Garposh Motor Road in Sambalpur, Orissa

4429. Shri P. G. Deb: Will the Minister of Transport and Communications be pleased to state:

(a) whether it is a fact that the motor roads between Bamra and Garposh of Sambalpur district in Orissa are not being properly maintained;

(b) the total amount spent thereon in 1959 and 1960; and

(c) whether the work is being carried out through the department or by contractors?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) to (c). The information is being collected and will be laid on the Table of the Sabha in due course.

उत्तर प्रदेश के डाक-तार परिमण्डल में
नये डिबीजन और सब-डिबीजन

४४३०. श्री भक्त दर्शन : क्या परिमण्डल तथा संचार मंत्री १७ अप्रैल, १९६१ के प्रतारंकित प्रश्न-संख्या ३३६७ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि १ जनवरी, १९६१ से उत्तर प्रदेश के डाक-तार परिमण्डल में कुछ नये डिबीजन और सब-डिबीजन बनाये गये हैं ;

(ख) यदि हां, तो उनके क्या नाम हैं ;
और

(ग) उत्तर प्रदेश में डाक-तार विभाग के ग्रन्थ कौन से डिवीजन और सब-डिवीजन खोलने पर विचार किया जा रहा है ?

परिवहन तथा संचार मंत्रालय में राज्य मंत्री (श्री राज बहादुर): (क) कोई नया डिवीजन नहीं बनाया गया है; किन्तु दो तार सब-डिवीजन बनाए गये हैं।

(ख) नैनीताल तथा नजीबाबाद तार सब-डिविजन।

(ग) उत्तर प्रदेश परिमण्डल में दूर संचार प्रणाली का कुछ अंशों में पुनर्गठन करने के प्रश्न की जांच की जा रही है, जिसके परिणामस्वरूप कुछ नये डिवीजन तथा सब-डिवीजन बनाये जा सकते हैं ?

Movement of Wagons Loaded with Foodgrains

4431. { Shri R. S. Kledar:
Shri Chandak:

Will the Minister of Railways be pleased to state:

(a) whether it is a fact that about a dozen broad-gauge wagons loaded with foodgrains have been standing on the goods-loading platform at Kareli Railway Station of the Central Railway for about 10 days; and

(b) if so, the efforts being made to effect their movement in order to make room for other wagons to be brought there for loading?

The Deputy Minister of Railways (Shri S. V. Ramaswamy): (a) No, Sir.

(b) Does not arise.

New Less Noisy Telephone

4432. Shri D. C. Sharma: Will the Minister of Transport and Communications be pleased to state:

(a) whether it is a fact that a new less noisy telephone has been designed by the I.T.I., Bangalore;

(b) if so, the brief details about the telephone; and

(c) its manufacturing programme?

The Minister of Transport and Communications (Shri P. Subbarayan): (a) Yes, Sir.

(b) The new telephone has been developed with an improved telephone receiver, improved circuit and bell. The improved receiver has a very good total quality and a higher volume efficiency. A control has been provided to reduce the volume on short lines as reception could be too load. Due to high efficiency the under-ground cable conductor sizes could be reduced, thereby saving cost of cables. The volume of the bell could also be controlled by a volume control knob provided in the telephone.

(c) 10,000 telephone instruments of the new type are proposed to be manufactured during the current year. This quantity will be progressively increased during the coming years.

दिल्ली में कृषि सहकारी संस्था द्वारा देय दान

४४३३. श्री राधा मोहन सिंह : क्या सामुदायिक विकास तथा सहकार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि डिप्टी रजिस्ट्रार ने वे ४२,००० रुपये बट्टे जाते में डालने का प्रादेश दिया है जो दिल्ली प्रशासन के अधीन कृषि सहकारी संस्था द्वारा देय थे ;

(ख) यदि हां, तो क्या उसे ऐमा करने का अधिकार है ; और

(ग) यदि उपरोक्त भाग (ख) का उत्तर नकारात्मक हो, तो सरकार द्वारा इस सम्बन्ध में क्या कार्यवाही की जायेगी ?

सामुदायिक विकास तथा सहकार उप-मंत्री (श्री व० ल० कृति): (क) जी नहीं।

(ख) यह सवाल पैदा ही नहीं होता।

(ग) यह सवाल पैदा ही नहीं होता।

Loss of Files in Railway Board's Office

4434. Shri B. K. Gaikwad: Will the Minister of Railways be pleased to state:

(a) whether it is a fact that 4 files pertaining to the Scheduled Caste Branch of Railway Board, containing references of the Members of the Parliament and All India Scheduled Castes, Scheduled Tribes, Railway Employees Association are missing; and

(b) if so, the action taken in the matter?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) Yes.

(b) The issues raised on the files had already been considered and appropriate action taken.

Batala and Morinda Co-operative Sugar Mills

4435. Shri Ajit Singh Sarhadi: Will the Minister of Food and Agriculture be pleased to state:

(a) whether Batala and Morinda Co-operative Sugar Mills have been supplied the plant for manufacturing of sugar; and

(b) if not, when would the plant be supplied?

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas):

(a) and (b). Plant and machinery to Batala and Morinda Co-operative Sugar Mills are being supplied by Messrs. Indian Sugar and General Engineering Corporation Ltd., Yamunanagar, District Amabala. The supply of machinery to Morinda factory is expected to be completed by July, 1961 and to Batala by March, 1962.

Power Supply for Delhi

4436. Shri Ajit Singh Sarhadi: Will the Minister of Irrigation and Power be pleased to state:

(a) whether with the construction of four power plants for Delhi, the

supply of energy from Punjab and Bhakra Dam would be released; and

(b) if so, the tentative schedule of release?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) No.

(b) Does not arise.

Law Inspectors and Assistants in N. and E. Railways

4437. Shri Pramathanath Banerjee: Will the Minister of Railways be pleased to state:

(a) whether it is a fact that there are only two categories of subordinate legal staff working under the Law Officers in the Eastern and the Northern Railways viz., Law Assistant, which is the higher category, and Law Inspector, which is the lower category; and

(b) whether it is also a fact that formerly the posts of law Inspectors were filled up exclusively by Advocates/Pleaders/Solicitors possessing Bachelor's degree in Law and with at least 5 years' practice in Law Courts?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) and (b). Yes, Sir.

Law Inspectors on Railways

4438. Shri Pramathanath Banerjee: Will the Minister of Railways be pleased to state:

(a) whether recently the Railway Board have changed the conditions and qualifications for recruitment of Law Inspectors;

(b) if so, what are the qualifications prescribed now;

(c) what were the qualifications prescribed before; and

(d) what are the reasons for this change?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) Yes, Sir.

(b) A degree in Law, with 3 years' standing as a Pleader at Bar.

(c) A degree in Law, with 5 years' standing as an Advocate.

(d) Difficulty was experienced in attracting candidates possessing the qualifications in force earlier.

Films on Co-operative Movement

4439. Shri Tangamani: Will the Minister of Community Development and Co-operation be pleased to state:

(a) whether there is a proposal for propogating co-operative movement through films;

(b) whether it is a fact that such a film was taken in Conjeevaram in Madras State in 1960 concerning handloom;

(c) whether it has been released; and

(d) if not, the reasons for the non-release?

The Deputy Minister of Community Development and Co-operation (Shri B. S. Murthy): (a) Yes, Sir.

(b) to (d). Attention in this connection is invited to the reply given by the Minister of Information and Broadcasting on Unstarred Question No. 4041 answered on 27th April, 1961.

Acquisition of Land by Railways

4440. Shri Braj Raj Singh: Will the Minister of Railways be pleased to state:

(a) whether it is a fact that at Etamadpur station on Tundla-Agra section some lands have been acquired to open a thoroughfare crossing the line; and

(b) if so, the reasons why the former acquired land is not being utilised for that purpose and other

land consisting of certain buildings and a temple is being acquired for the said purpose?

The Deputy Minister of Railways (Shri S. V. Ramaswamy): (a) and (b). There exists a level crossing right in the middle of Etamadpur Railway Yard. This interferes with the yard work and at the same time causes detention to road traffic. It has, therefore, been decided to shift the level crossing to a more suitable site for which purpose the requisite area of land is being acquired. No land was acquired for this purpose previously. No temple or other structures existed on the land being acquired. During the land-acquisition proceedings, however, the owner of the land erected a small structure and also installed an idol with the ulterior motive of obstructing the proceedings. These have been got removed by the Civil Authorities.

ठेकेदारों का जमानती धन

४४४१. श्री अर्जुन सिंह हीरिया : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) सन् १९४६ में जिन ठेकेदारों ने बी० एंड ए० रेलवे के मियालहू डिब्बीजन में भवन निर्माण के कार्यों के सिलसिले में जमानती धन जमा करवाया था क्या उन सबको वह लौटा दिया गया है ;

(ख) यदि नहीं, तो किस-किस की कितनी कितनी जमानती धन की राशि प्रमी देनी बाकी है ;

(ग) इस धन के प्रमी तक न लौटाये जाने के क्या कारण हैं ;

(घ) क्या देश के विभाजन से पूर्व भारत सरकार के पास जमा करवाये गये धन के लिये पाकिस्तान सरकार से कोई प्रमाणपत्र लेना जरूरी है ;

(ङ) यदि हां, तो पाकिस्तान के प्रतिष्ठान में धाने से पूर्व भारत सरकार से किये गये

लेन-देन के बारे में पाकिस्तान सरकार से प्रमाणपत्र लेने में क्या रुक है ; और

(च) सरकार इस प्रकार के जमानती धन को उनके मालिकों को जल्दी से जल्दी लौटाने के लिये क्या कार्यवाही कर रही है ?

रेल्व उपमंत्री (श्री शाहनवाज खां) :

(क) जी नहीं ।

(ख) अब तक इस तरह के केवल पांच मामले नोटिस में आये हैं । इन में से हर एक में जमानत की जितनी रकम जमा की गई थी और जिसे अब तक नहीं लौटाया गया है, उसका विवरण इस प्रकार है :—

- (i) सर्वश्री हरि प्रसाद चटर्जी लिमिटेड ६,००० रु० (नकद)
- (ii) सर्वश्री हाल्दर एण्ड कं० २,००० रु० (नकद)
- (iii) श्री जे० एस० मधुर, ३,२७८ रु० (नकद)
- (iv) सर्वश्री सिटी सेनिटेशन कं० ३०० रु० (नकद)
- (v) श्री चूड़ामणि मण्डल २०० रु० (ग० प्रो० नोट)

(ग) सर्वश्री हरि प्रसाद चटर्जी लिमिटेड के ६,००० रु० के सम्बन्ध में केन्द्रीय दावा संगठन ने (जिनके जरिये ऐसे दावों पर कार्रवाई की जाती है) रिपोर्ट दी है कि पाकिस्तान ईस्टर्न रेलवे ने इस रकम का सत्यापन (verification) नहीं किया है, लेकिन श्री हरि प्रसाद चटर्जी नाम के किसी आधमी की रकम सत्यापित कर दी गई है । इन तीनों नामों में बहुत थोड़ा अन्तर है, इसलिये यह पूछा जा रहा है कि क्या इसे लिखावट की भूल मान कर दावेदार को भुगतान कर दिया जाय ।

(ii) और कि केन्द्रीय दावा संगठन ने सूचित किया है, पाकिस्तान

ईस्टर्न रेलवे ने कहा है कि विभाजन से पहले की बंगाल आसाम रेलवे के खातों में सर्वश्री हाल्दर एण्ड कम्पनी के नाम में कोई रकम बाकी नहीं है । पार्टी से कहा गया है कि रकम जमा करने की रसीद का नम्बर और तारीख बतायें ताकि आगे कार्रवाई की जाय ।

(iii) जहां तक श्री जे० एस० मधुर द्वारा जमा किये गये ३२७८ रु० का सवाल है, इसके बारे में ठेकेदार की विधवा पत्नी से कहा गया था कि वह केन्द्रीय दावा संगठन (भारत) के जरिये दावा पेश करे, लेकिन अभी तक उनकी ओर से इस सम्बन्ध में कोई सूचना नहीं मिली है ।

(iv) वे ही कारण हैं जो उपरोक्त मद (iii) में बताये गये हैं ।

(v) श्री चूड़ामणि मण्डल द्वारा जमा किये गये जमानत के २०० रुपये नहीं लौटाये जा सके, क्योंकि इस सम्बन्ध में केन्द्रीय दावा संगठन (भारत) को पाकिस्तान ईस्टर्न रेलवे से मत्यापन-रिपोर्ट नहीं मिली है ।

(घ) जिन मामलों के रिकार्ड पाकिस्तान में सम्बन्धित अधिकारियों के पास होते हैं ; और

(ङ) उनकी जमानत की रकम लौटाने से पहले केन्द्रीय दावा संगठन के जरिये पाकिस्तान रेलवे से मूल रिकार्ड के आभार पर दावों का सत्यापन कराया जाता है । यह स्पष्ट है कि सरकार दावेदारों के कहने पर ही भुगतान नहीं कर सकती । यह बात केवल रेलवे पर नहीं, बल्कि सब कहीं लागू होती है ।

(च) (i) उपरोक्त मद (ख) में उल्लिखित भुगतान के सम्बन्ध में अन्तिम कार्रवाई तभी की जायेगी जब उपरोक्त मद (ग) (i) में बतायी गयी सूचना मिल जाय ।

(ii) दावेदारों की ओर से आगे कोई सूचना न मिलने के कारण उपरोक्त (ख) (ii) से (iv) तक के सम्बन्ध में आगे कार्रवाई करने की आवश्यकता नहीं है ।

(iii) उपरोक्त मद (ख) (v) में उल्लिखित मामले के सम्बन्ध में केन्द्रीय दावा संगठन पाकिस्तान अधिकारियों से लिखापट्टी कर रहा है ।

Wastage of Filtered water in Delhi

4442. **Shri Ram Krishan Gupta:** Will the Minister of Health be pleased to state:

(a) whether it is a fact that over 35 million gallons of filtered water out of a total supply of 90 million gallons in Delhi is wasted every day through leakage or misuse; and

(b) if so, the steps taken or proposed to be taken to check this wastage?

The Minister of Health (Shri Karmarkar): (a) No. It is estimated that about 15 per cent of the water supplied goes to waste through leakage, misuse etc.

(b) To check the wastage, following steps are being taken by the Delhi Municipal Corporation:—

(i) Very few new public hydrants are being given now and attempts are being made to close old public hydrants wherever it is practicable.

(ii) Free washing service has been started and leaky taps

are being repaired free of cost.

(iii) Several thousand water meters have been ordered and all connections are proposed to be metered as early as possible. This will discourage people from misusing and wasting water.

Employees of State Transport Department, Orissa

4443. **Shri Kumbhar:** Will the Minister of Transport and Communications be pleased to state:

(a) whether it is a fact that the services of most of the employees in Orissa State Transport Department have not been made permanent according to the Service Rules for the Government employees of that State;

(b) if so, the reasons therefor;

(c) the number of such employees grade-wise;

(d) the number of Scheduled Castes and Scheduled Tribes among them; and

(e) the nature of steps being taken by Government for making their services permanent like the services of the other employees of the same and other departments of the same State according to its Service Rules for the employees?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) to (e). The information required is being collected from the Government of Orissa and will be laid on the Table of the House as soon as it becomes available.

Delhi Zoological Park

4444. { **Shri Agadi:**
Shri Sugandhi:

Will the Minister of Food and Agriculture be pleased to state:

(a) the estimated cost of the total lay-out of the Delhi Zoological Park;